

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)

O.A. NO. 132 OF 2025

Pennada Ratna Kishore

..... Applicant

-Versus-

Union of India
And 20 Others

... Respondents

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Dated at Chennai on this the 20th Day of July 2025


Counsel for the Applicant



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Title:	Appointment of Retail Outlet Dealerships in the State of ANDHRA PRADESH & Yanam District in the Union Territory of Puducherry By IOCL
Name of the Location:	FROM NH 216 JUNCTION TO NEW BUS STAND, YANAM ON DRAKSHARAM ROAD WITHIN YANAM MUNICIPAL LIMITS (NOT NH)
State Name:	ANDHRA PRADESH
Published Date:	28 June 2023
Company Name:	Indian Oil Corporation Ltd.
Name of District:	YANAM
Divisional Office:	Visakhapatnam
Category:	SC PH
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	YARLAGADDA ABBULU	IOC16944339800718	Group 2	Selected
2	NADDI ANJANEYULU	IOC16975332997946	Group 2	NA
3	PATTA MARY	IOC16975427416410	Group 2	NA
4	TATAPUDI RAMU	IOC16924425650246	Group 3	NA
5	JYOTHI-PRIYA Paipuru	IOC16955008634612	Group 3	NA

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View Advertisement

Title:	Appointment of Retail Outlet Dealerships in the State of ANDHRA PRADESH & Yanam District in the Union Territory of Puducherry By IOCL
Name of the Location:	ON RHS FROM JAWAHARLAL NEHRU STATUE TOWARDS KOTIPALLI ON YANAM TO KOTIPALLI ROAD, WITHIN YANAM MUNICIPAL LIMITS (NOT ON NH)
State Name:	ANDHRA PRADESH
Published Date:	28 June 2023
Company Name:	Indian Oil Corporation Ltd.
Name of District:	YANAM
Divisional Office:	Visakhapatnam
Category:	OPEN
Closing Date:	17 October 2023

Applicants List

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Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	KUNAMREDDY Satya mahalakshmi Sowmya	IOC16904814909407	Group 1	NA
2	KAVALA VARA lakshmi	IOC16975399194736	Group 1	NA
3	GOWRI PARVATHI Pabbineedi	IOC16974549423480	Group 1	NA
4	NRUSIMHADEVARA RAMA MURTHY	IOC16958872213629	Group 1	NA
5	AKONDI PRABHAKARA RAO	IOC16958853471726	Group 1	NA
6	VOLETY SRIDEVI	IOC16958817776241	Group 1	Selected
7	NRUSIMHADEVARA LOKESH VENKATA SAI SATYADEV	IOC16958769455407	Group 1	NA
8	MAJETY SATYA SAI	IOC16954629963697	Group 1	NA
9	SRINIVAS Kavala	IOC16952904956381	Group 1	NA
10	VENKATA SATYANARAYANA Bandaru	IOC16952896553487	Group 1	NA

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View Advertisement

Title:	Appointment of Retail Outlet Dealerships in the State of ANDHRA PRADESH & Yanam District in the Union Territory of Puducherry By IOCL
Name of the Location:	ON RHS FROM KURASAMPETA TO FARAMPETA ON YANAM SAVITHRI NAGAR ROAD WITHIN YANAM MUNICIPAL LIMITS
State Name:	ANDHRA PRADESH
Published Date:	28 June 2023
Company Name:	Indian Oil Corporation Ltd.
Name of District:	YANAM
Divisional Office:	Visakhapatnam
Category:	OPEN
Closing Date:	17 October 2023

Applicants List

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Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	DAVULURI SRI LALITHA SIVA NAGA SURYAKALA	IOC16948690706238	Group 1	NA
2	BANDARU SANTOSH KUMAR	IOC16954631804210	Group 1	NA
3	KANAKALA SRINIVASU	IOC16961418507628	Group 1	Selected
4	SATTIBABU KONDAMURI	IOC16975325047406	Group 1	NA
5	RAMBABU MATTA	IOC16975325693219	Group 1	NA
6	MATTA ajaykumar	IOC16975591049614	Group 1	NA

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View Advertisement

Title:	Appointment of Retail Outlet Dealerships in the State of ANDHRA PRADESH & Yanam District in the Union Territory of Puducherry By IOCL
Name of the Location:	From NH 216 Junction to Dr B R Ambedkar Vigyan Bhavan on Gopal Nagar Road, within Yanam municipal limits (Not on NH)
State Name:	ANDHRA PRADESH
Published Date:	28 June 2023
Company Name:	Indian Oil Corporation Ltd.
Name of District:	YANAM
Divisional Office:	Visakhapatnam
Category:	SC
Closing Date:	17 October 2023

Applicants List

Search:

Show 10 entries

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	KBSPSS Reddy	IOC16975457138769	Group 1	NA
2	CHELLI BHARANI	IOC16954596740364	Group 1	NA
3	MOHANA SREE SURAAGA DARA	IOC16975132867924	Group 1	Selected
4	RISHI RAJ PRUDHVI DARA	IOC16975002910369	Group 1	NA
5	MOLAGAJJELA SUMANGALI	IOC16970179324106	Group 1	NA
6	JILLELLA NAVARATNA mala	IOC16975371801536	Group 2	NA
7	REYYA GOPI	IOC16974666863267	Group 2	NA
8	NAVEEN KUMAR M	IOC16973725127614	Group 3	NA
9	ANIL KUMAR BUNGA	IOC16965075766398	Group 3	NA
10	VENKATARAMANA Katheti	IOC16956226652965	Group 3	NA

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View Advertisement

Title:	Appointment of Retail Outlet Dealerships in the State of ANDHRA PRADESH & Yanam District in the Union Territory of Puducherry By IOCL
Name of the Location:	From Adavipolam to Kurasampeta on Flood Bank Road (RHS) within Yanam Municipal Limit
State Name:	ANDHRA PRADESH
Published Date:	28 June 2023
Company Name:	Indian Oil Corporation Ltd.
Name of District:	YANAM
Divisional Office:	Visakhapatnam
Category:	OPEN
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
21	CHINTA ASHOK RAJ	IOC16952758664152	Group 1	Selected
22	CHELLI BHARANI	IOC16954615977430	Group 1	NA
23	KANNEEDI DEVI krishna	IOC16954653335671	Group 1	NA
24	TALLA BALA SUBRAMANYAM	IOC16954668674628	Group 1	NA
25	KANCHERLA VISWA RAMA SRI Akhil	IOC16956488449204	Group 1	NA
26	VELUMURI PREM vamsi	IOC16956533019047	Group 1	NA
27	SWAPNIKA Velumuri	IOC16956560745048	Group 1	NA
28	PULAPAKURA Durga Rao	IOC16956918915726	Group 1	NA
29	ISUKAPATLA SATISH KUMAR	IOC16975470841409	Group 1	NA

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View Advertisement

Title:	Appointment of Retail Outlet Dealerships in the State of ANDHRA PRADESH & Yanam District in the Union Territory of Puducherry By IOCL
Name of the Location:	Yanam on NH 216 (Within Municipal Limits)
State Name:	ANDHRA PRADESH
Published Date:	28 June 2023
Company Name:	Indian Oil Corporation Ltd.
Name of District:	YANAM
Divisional Office:	Visakhapatnam
Category:	OBC
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	SRINIVASA RAO KADALI	IOC16954740952573	Group 1	NA
2	ADURTHI GANESWARI	IOC16957952762680	Group 1	Selected
3	LAKSHMI SOUJANYA Kodi	IOC16975481903015	Group 1	NA
4	MANDAPATI VINOD KRISHNA	IOC16948634994351	Group 2	NA
5	REKADI 8500395593 Vinay Kumar	IOC16975378675193	Group 2	NA

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Title:	Appointment of Retail Outlet Dealerships in the Union Territory of Pondicherry By HPCL
Name of the Location:	WITHIN YANAM MUNICIPALITY LIMITS (NOT ON NH)
State Name:	PUDUCHERRY
Published Date:	28 June 2023
Company Name:	Hindustan Petroleum Corporation Ltd.
Name of District:	YANAM
Regional Office:	Visakh
Category:	OPEN
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
11	SATYA VANITHA PEDDIREDY	HPC16971797176293	Group 1	NA
12	KANCHARLA KAMESWARA RAMAKRISHNA CHAITANYA	HPC16970184655627	Group 1	NA
13	YEGGADA suresh	HPC16975250580175	Group 1	NA
14	TALATAM SRIGANGA	HPC16975279046895	Group 1	NA
15	ANURADHA NANDHIKOLLA	HPC16975303599602	Group 1	NA
16	LAKSHMI SOUJANYA Kodi	HPC16975523058695	Group 1	Selected
17	KAVALA DURGAPRASAD	HPC16975500067596	Group 1	NA
18	KAVALA SRI SATYA SAI Sampath	HPC16975488778136	Group 1	NA
19	VILLA VEERA Nagendra Kumar	HPC16975475217019	Group 1	NA
20	GAJULA SRI Brahmanandam	HPC16975449218147	Group 1	NA

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Title:	Appointment of Retail Outlet Dealerships in the Union Territory of Pondicherry By HPCL
Name of the Location:	WITHIN 2 KMS OF GMC BALAYOGI BRIDGE ON NH-216, ON LHS TOWARDS KAKINADA (WITHIN YANAM MUNICIPAL LIMITS)
State Name:	PUDUCHERRY
Published Date:	28 June 2023
Company Name:	Hindustan Petroleum Corporation Ltd.
Name of District:	YANAM
Regional Office:	Visakh
Category:	OPEN
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	NANDIKOLLA VIGNA Praveen	HPC16966047866953	Group 1	Selected

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Title:	Appointment of Retail Outlet Dealerships in the UT of Puducherry
Name of the Location:	YANAM BYEPASS ON NH216, LHS TOWARDS KAKINADA
State Name:	PUDUCHERRY
Published Date:	28 June 2023
Company Name:	Bharat Petroleum Corporation Ltd
Name of District:	YANAM
Territory Office:	Vizag
Category:	OPEN
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	GURRAPU PRAHALADUDU	BPC16952736630172	Group 1	NA
2	TALATAM SRIGANGA	BPC16975157541849	Group 1	NA
3	LAKSHMI SOUJANYA Kodi	BPC16975488443076	Group 1	Selected
4	KONA SURIBABU	BPC16975467819176	Group 2	NA

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Title:	Appointment of Retail Outlet Dealerships in the UT of Puducherry
Name of the Location:	WITHIN YANAM MUNICIPAL LIMITS, ON EITHER SIDE OF DRAKHSARAM-YANAM ROAD
State Name:	PUDUCHERRY
Published Date:	28 June 2023
Company Name:	Bharat Petroleum Corporation Ltd
Name of District:	YANAM
Territory Office:	Vizag
Category:	SC
Closing Date:	17 October 2023

Applicants List

Show 10 entries

Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
1	KANNEEDI DEVI krishna	BPC16975585247801	Group 1	Selected
2	DEGALA Naveen	BPC16975650998657	Group 2	NA
3	KAKARA varalaxmi	BPC16975627153612	Group 2	NA
4	GURRALA VENKATRAO	BPC16975596584872	Group 2	NA
5	VAKAPALLI ARUN SAGAR	BPC16974731012170	Group 3	NA
6	MADDILA SANTHA RATNAM	BPC16974680925034	Group 3	NA
7	VENKATARAMANA Katheti	BPC16956222957812	Group 3	NA
8	JYOTHI PRIYA Paipuru	BPC16955421264032	Group 3	NA
9	NAVYA KIRAN CHEEKATLA	BPC16954996408041	Group 3	NA
10	SHIVANAD	BPC16948579972938	Group 3	NA

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Title:	Appointment of Retail Outlet Dealerships in the UT of Puducherry
Name of the Location:	WITHIN YAÑAM MUNICIPAL LIMITS, ON EITHER SIDE OF SAVITIRI NAGAR ROAD, (NOT ON NH OR SH)
State Name:	PUDUCHERRY
Published Date:	28 June 2023
Company Name:	Bharat Petroleum Corporation Ltd
Name of District:	YANAM
Territory Office:	Vizag
Category:	SC
Closing Date:	17 October 2023

Applicants List

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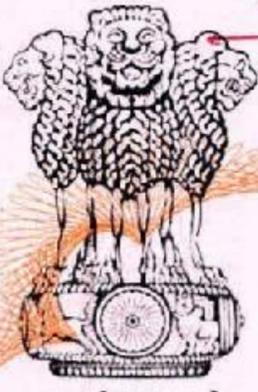
Search:

S.NO.	NAME OF APPLICANT	APPLICATION FORM NO.	Group Type	Status
11	CHELLI BHARANI	BPC16954622389164	Group 1	NA
12	ELETI NAGA LAKSHMI	BPC16975421244109	Group 1	NA
13	DULLAPALLI Mahendra	BPC16975445169207	Group 1	NA
14	THATAPUDI VEERABABU	BPC16969229245028	Group 1	Selected
15	POTHULA SOMESH	BPC16975199417398	Group 2	NA
16	VAKAPALLI ARUN SAGAR	BPC16974750447195	Group 3	NA
17	KUSUMA CHRIS	BPC16966917840352	Group 3	NA
18	V V S VARAPRASAD PETTA	BPC16965086579846	Group 3	NA
19	LANKA VENKANNA BABU	BPC16956498611795	Group 3	NA
20	VENKATARAMANA Katheti	BPC16956216625182	Group 3	NA

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30375/BK1/2023

27/09/2023

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26/09/2023

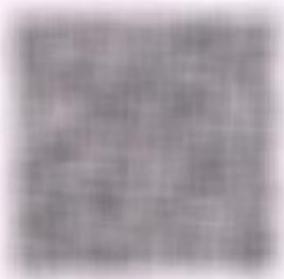
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INDIA NON JUDICIAL

Government of Puducherry

e-Stamp

Certificate No. : IN-PY73398954021690V
 Certificate Issued Date : 22-Sep-2023 11:19 AM
 Account Reference : NONACC (BK)/ pypbgbk02/ YANAM/ PY-YA
 Unique Doc. Reference : SUBIN-PYPYPBGBK0219773761315533V
 Purchased by : VOLETY SRIDEVI
 Description of Document : Article 35 Lease-more than one year
 Property Description : WET LAND
 Consideration Price (Rs.) : 7,200
 (Seven Thousand Two Hundred only)
 First Party : CHAKRAVARTULA SURYA KUMARI AND OTHERS
 Second Party : VOLETY SRIDEVI
 Stamp Duty Paid By : VOLETY SRIDEVI
 Stamp Duty Amount(Rs.) : 400
 (Four Hundred only)



Please write or type below this line

LEASE DEED

LESSORS

1. Ch. Surya Kumari
 2. A. Laxmi

3. L.T.I. of Ch.V.V.S.S. Sub...

LESSEE

V. Sri

OFFICE OF THE SUB-REGISTRAR

YANAM

75 of 2023-Book I

of 13

[Signature]

R.JOTHI VENKADESWARI RAO

SUB-REGISTRAR

Sub-Registrar Office: Yanam



JD 00



CERTIFIED COPY

- 2 -

This **Deed of Lease** made and executed on this the 26th day of September, 2023, by and between :

(1) Smt.**CHAKRAVARTULA SURYA KUMARI**, aged 49 years, Aadhaar [REDACTED] W/o Sri Nrusimhadevara Rama Murthy, resident of Door No.9-4-002, Agraharam Yanam,

(2) Smt.**AKONDI LAKSHMI**, aged 47 years, Aadhaar [REDACTED] W/o Sri Akondi Prabhakar Rao, resident of Door 18-92-7A, Mantavari Veedhi, New Salieta, Maharanieta, Visakhapatnam,

(3) Sri **CHAKRAVARTULA VEERA VENKATA SATYA SAI SUBRAHMANYA SRINIVAS**, aged 39 years, Aadhaar [REDACTED] S/o (late) Sri Chakravartula Rama Murthy, resident of Door No.9-4-002A, Agraharam Yanam, hereinafter called the **LESSORS** (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include their heirs, legal representatives, executors, administrators and assignees) of the **ONE PART**

and

Smt.**VOLETY SRIDEVI**, aged 46 years, Aadhaar [REDACTED] W/o Sri Voley Satya Surya Prakash Rao, resident of Door No.9-4-002A, Agraharam Yanam, hereinafter called the **LESSEE** (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include her heirs, legal representatives, executors, administrators and assignees) of the **OTHER PART**.

WHEREAS

(a) Whereas the Lessors and Lessee are the joint owners in possession and enjoyment of the extent of **H.00-A.44-Ca.80** in Ward-C, Block-1, T.S.No.12/7; R.S.No.19/7; C.S.No.279/1/1; 279/1/2; located at Kanakalapeta, hamlet of Yanam (1) for having **inherited** in the succession of their mother, Smt.Chakravarthula Subbalakshmi, who purchased the said property from Smt.Kommireddy Satyavathi and others, as per Sale Deed dated 7th May, 1979, duly registered in the office of the Sub-Registrar, Yanam, in Book-1, Volume-34, pages 25 to 28, as Document No.40/1979 (2) for having obtained from Smt.Palanki Gayathri Devi and two others, as per Relinquishment Deed dated 3rd October, 2022, duly registered in the office of the Sub-Registrar, Yanam, as Document No.31839/2022 of Book-1.

LESSORS

1. *Ch. Surya Kumari*
2. *A. Laxmi*

3. L.T.I. of Ch.V.V.S.S.

LESSEE*V. Sri*

R. Jothi Venkadeswara Rao
THE SUB-REGISTRAR
YANAM
375 of 2023-Book
of 13
R.JOTHI VENKADESWARA RAO
Sub-Registrar Office, Yanam
SUB-REGISTRAR



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Since then the Lessors and Lessee have been in peaceful possession and enjoyment of the said property as absolute owners with absolute rights.

(b) The Lessors have at the request of the Lessee, agreed to lease out the schedule mentioned property, in the above said survey numbers, and more particularly described hereunder written (hereinafter called the Demised Premises) to the Lessee for a period of **TWENTY ONE** years commencing from 26th September, 2023 to 25th September, 2044 on a **monthly rent** of **Rs.200/-** (Rupees Two Hundred only) for the purpose of setting up a Retail Outlet/Storage Depot/Retail Station on the demised premises for retailing of petroleum products like MS/HSD/Lubes, allied and other products and services (THE BUSINESS).

© The LESSORS have made the following representations to the LESSEE.

i) The LESSORS have full power and absolute authority to grant this lease to the LESSEE.

ii) The demised premises are free from all encumbrances and charges and the LESSORS is holding valid and marketable tile to the same.

iii) The LESSORS is in the process of obtaining necessary Non-Agricultural (NA) permission for making use of the demised premises for the purpose of commercial use/ **Oil business** .

iv) The LESSEE shall be at liberty to **sub-lease** the said premises without violating the conditions in this Lease Deed to any oil Company only.

v) The LESSORS shall not terminate the lease before the expiry of the said period of **TWENTY ONE** years.

LESSORS

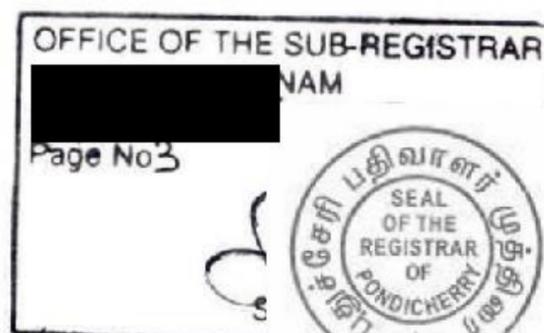
1. *Ch. Surya Kumari*

3. L.T.I. of Ch.V.V.S.S. Subra

2. A. Laxmi

LESSEE

V. Sri Devi



R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

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NOW THEREFORE THIS LEASE DEED WITNESSETH AS FOLLOWS :

1. In consideration of the premises and of the rent hereby reserved and the covenants, conditions and provisions hereinafter contained, the LESSORS doth hereby lease and demise unto the LESSEE all that piece and parcel of freehold land admeasuring the DEMISED PREMISES together with all rights and easements, existing appurtenances and rights, if any, and privileges belonging thereto (the demised premises) TOGETHER ALSO WITH the right for the LESSEE to install erect and maintain at their own cost in or upon the demised premises any building, roadways, pathways underground Petroleum/Diesel tanks and delivery pumps and pipes connection the said pumps with the said petroleum tanks and or a storage depot/retain outlet or any other structures necessary for the purpose of storing, selling or otherwise carrying on trade in diesel or diesel products, petrol or petrol products, oil and kindred motor accessories or any other trade or business that can conveniently be carried on in the demised premises and also will full liberty to exhibit on the demised premises such advertisements and hoardings as the LESSEE may from time to time wish to display and will full liberty at all times to re-erect or organize, upgrade or otherwise deal with all or any of them and with further liberty to construct road or roads on the demised premises, erect compound walls, fencing or railing, lay out a garden and provide such other conveniences as the LESSEE may wish to have and to have the liberty to demolish the existing structures of the LESSORS, if any TO HAVE AND TO HOLD the demised premises unto the LESSEE for the term of **TWENTY ONE** Years commencing from **26th September, 2023** expiring on **25th September, 2044** subject to the LESSEE YIELDING AND PAYING therefore through the said term the monthly rent of Rs.200/- (Rupees Two Hundred only) including of all taxes and rates present and future to be payable.

LESSORS

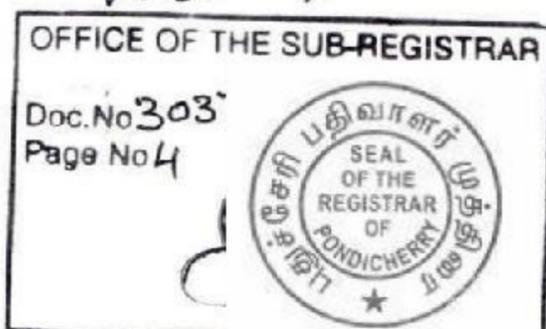
1. Ch. Suresh Kumar

2. A. Laxmi

3. L.T.I. of Ch.V.V.S.S. Subrahmaniam
Srinivasan

LESSEE

V. Sri Devi



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R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



2. The LESSEE to the intent that obligations may continue throughout the terms hereby granted doth hereby covenant with the LESSORS as follows :

- a) To pay the rent hereby reserved on the date and in the manner aforesaid.
- b) To use the demised premises for any lawful purpose which the LESSEE desires and especially as a Retail Outlet for the storage and sale of Diesel/petrol products, motor accessories etc., as well as a service station and or filling station and for all other purposes incidental thereto and for any other business as the LESSEE may deem fit and for all such purposes the LESSEE shall have full liberty to make excavations thereon for tanks and construct and erect thereon any buildings, boundary walls, pumping plants and accessories as may be required. The LESSEE shall have full freedom of access over suitable approaches thereto for its workmen, servants, agents and customers and for the use of lorries, cars and all other vehicles to maintain supplies and otherwise for running the **Retail Outlet** on the demised premises.
- c) To exercise due precaution in working the Retail Outlet against explosion, fire or other accidents and comply with all regulations as imposed by public authorities in that behalf.
- d) To regularly pay bills for electricity and water consumed on the demised premises.
- e) At the expiry of the said term to deliver unto the LESSORS the demised premises.

3) The LESSORS doth hereby covenant with the LESSEE as follows :

- a) The LESSORS have good right, full power and absolute authority to demise unto the LESSEE the demised premises for the period on the terms and conditions herein contained.

LESSORS

1. *Ch. Surya Kumar*
 2. *A. Laxmi*

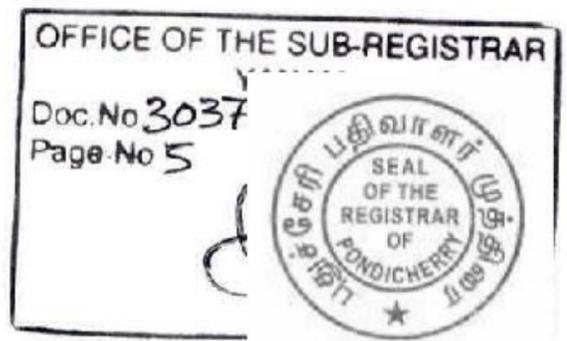
3. L.T.I. of Ch.V.V.S.S. Subrah
St

LESSEE

V. Sri Devi

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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b) THAT the LESSEE duly paying the rent hereby reserved and performing and observing all the terms, covenants, conditions and stipulations herein contained and on its part to be performed and observed shall peaceably posses, hold and enjoy the demised premises during the said term, without any interruption, eviction, termination or determination of lease or other hindrance or claim by or of the LESSORS or any person rightfully claiming through or under her/him/them or any Government or Local Authorities. For avoidance of doubt the parties agree that the provisions of Section 106 of the Transfer of Property Act, 1882 shall not apply to the lease hereunder.

c) That the LESSORS shall at all times keep the LESSEE indemnify from all losses, suits, damages, costs, charges, expenses, claims and demands whatsoever to which the LESSEE may become subject to or suitable on account of any claim put forward by any party in respect of the demised premises excepting as regards the provisions laid down under the Land Acquisition Act or any other Act for the time being in force or as regards the illegal use by the LESSEE of the demised premises, the LESSORS agreeing to defend and maintain any suits that may be filed for ejecting the LESSEE on ground of any defect in the title of the LESSORS and in case the LESSEE is compelled to vacate the demised premises to make good the LESSEE any loss or losses occasioned hereby and without prejudice to the fore going in particular will hold the LESSEE harmless and indemnify against all losses costs, charges and expenses occasioned to the LESSEE by any claim made by any person against the LESSORS and involving the LESSEE in legal costs or involving the discontinuance of the user of the demised premises, such loss to include the cost of dismantling, removal, transport, re-erection of the buildings and the contents thereof elsewhere and increase in rent if any required to be paid for the alternative site.

1. *Ch. Surya Kumari*
 2. *A. Lexmi*

LESSORS

3. L.T.I. of Ch.V.V.S.S. Subrahmaniam
 Srinivasan

LESSEE

V. Suresh

OFFICE OF THE SUB-REGISTRAR
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R. Jothi Venkadeswara Rao
 R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



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d) THAT the LESSEE will be at liberty to remove all tanks, plant, buildings or structures, pumps, erections, fixture installation, pipes and pipelines, boundary wall, fencing installed, erected or constructed and brought in by it notwithstanding that they comprise fixtures embedded in or attached to the earth and the LESSORS shall have no claim thereto in any manner whatsoever, the entirety of such tanks, buildings or structures, plant pipelines, boundary wall as aforesaid will always remain the property of the LESSEE.

e) The LESSORS shall not at any time do or permit or suffer to be done upon any land adjoining the demised premises now or hereafter belonging to, in the occupation or under the control of the LESSORS, any act or thing, nor to bring or permit or suffer to be brought upon such land anything which may preclude the LESSEE from obtaining a licence or a renewal of a licence under the rules prescribed by the Diesel Act or any other act for the time being in force enabling the LESSEE to use the demised premises for the purpose of selling or otherwise dealing in or of receiving, storing, treating or handling for distribution of diesel or any of its products.

f) THAT the LESSEE shall have full liberty to sublet or licence the demised premises in favour of any oil company without restrictions and without any further reference to the LESSOR and on the same terms and conditions as contained herein and this clause shall at all times be deemed to be the written consent of the LESSORS for the purpose. It is also further agreed and understood between the parties hereto that in the event of any portion of the demised premises being required by the National High Way Department or any such Government authorities for the purpose of road widening or for any other purposes, the LESSEE is hereby authorized to comply with the said requisitions of the National High Way Authorities or any such Govt. Authorities. The LESSEE

1. *Ch. Surya Kumarani* LESSORS

2. *A. Laxmi*

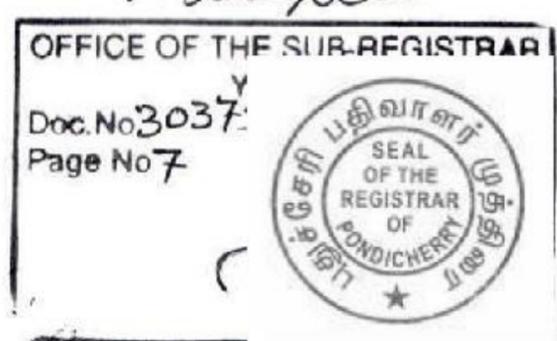
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LESSEE

V. Sri Devi

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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is also further authorised to give necessary undertaking in that behalf to the concerned authorities. And this clause shall at all times be deemed to be the written consent of the LESSORS.

g) THAT the LESSORS shall regularly pay and discharges all existing and future rates, taxes, charges, assessments, including agricultural/non-agricultural assessment and outgoings whatsoever imposed or charged upon the demised premises or owner thereof and payable to Government or any local or public body or authority for the land and keep the LESSEE indemnify in respect thereof. However, if the LESSEE shall be compelled to pay any such rates, taxes or impositions by any process of law or otherwise, the LESSORS shall promptly reimburse the same to the LESSEE, without prejudice to the same, the LESSEE shall be entitled to and is hereby duly authorized to deduct from the rent as it accrues due, any amount to be so reimbursed by the LESSORS. The LESSORS hereby irrevocably authorizes the LESSEE to pay (without however any obligation to do so) on behalf of the LESSORS, any such rates, taxes or impositions by any process of Law otherwise that may be levied on the LESSOR out of the rent that may be due and payable by the LESSEE to the LESSORS under this agreement. The LESSORS hereby agrees and confirms that any payment so made by the LESSEE on behalf of the LESSORS shall constitute payment made by the LESSEE to the LESSORS and shall be deemed to be a valid discharge.

h) Generally without affecting the rights of the LESSORS to give all consents and sanctions to the LESSEE as and when required to do such things at the costs and expenses of the LESSEE for better and further enjoyment of the demised premises by the LESSEE and to do, execute and perform and join the LESSEE in doing, executing and performing all acts, deeds, matters and things necessary to effectually carry out the purposes of the lease.

1. *Surya Kanna* LESSORS

2. A. Laxmi

3. L.T.I. of Ch.V.V.S.S. Subrahm
Srin

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SUB-REGISTRAR

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

LESSEE
V. Sri Devi



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4. NOW IT IS MUTUALLY AGREED BETWEEN THE LESSOR AND THE LESSEE AS FOLLOWS :

a) In the event of the demised premises being acquired by Government or any Public body for the public purpose the lease shall terminate and neither party shall have any claim or right against the other in respect of the terms and conditions stated herein, PROVIDED THAT the parties hereto shall be respectively entitled to such compensation as may be awarded under the Law.

b) The LESSORS hereby undertakes that during the said lease period, the LESSORS shall not sell, sub-let, re-let, transfer, charge, mortgage, alienate, part with or deal with the said demised premises or any part thereof or give on leave and licence basis or create any third party interest in favour of any person/ persons. The LESSORS also undertakes not to create any charge or encumbrance of any nature whatsoever on the demised premises, without the written consent of the LESSEE.

c) It is hereby specifically agreed and understood between the parties hereto that in the event the LESSEE is unable to obtain the necessary consents/ permissions/authorizations from the concerned Government authorities for the purpose of setting up of the **Oil business** and accordingly intimates the LESSORS, this Agreement shall stand forthwith terminated and neither party shall have any claims of whatsoever nature against the other.

d) THESE presents shall be done in original only and the LESSEE shall keep the original lease and the LESSORS shall have the Photostat copy of the same for his records.

e) ANY NOTICE to be given hereunder shall be deemed to have been duly given if sent by registered post to the last known address of the party concerned to receive the same.

LESSORS

1. *Ch. Suresh Kumar*
2. *A. Laxmi*

3. L.T.I. of Ch.V.V.S.S. Subrah
Sri

LESSEE

V. Sri An

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

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5. ENTIRE AGREEMENT :

This agreement constitutes the entire Agreement among the parties hereto and supersedes all prior agreements and understandings oral and written on the above in respect of any matter covered by this agreement. In the event, there is any conflict between such other agreements and understandings and any term or condition contained in this agreement, the terms of this agreement shall prevail.

SCHEDULE OF PROPERTY

Puducherry State	:	
Registration District	:	Puducherry
Registration Sub-District	:	Yanam
Municipality	:	Yanam
Village	:	Kanakalapeta, hamlet of Yanam.
Nature of property	:	WET LAND.
Survey Numbers,	:	Ward-C, Block-1, T.S.No.12/7 pt; R.S.No.19/7; C.S.No.279/1/1; 279/1/2; (Patta No.121)
Extent	:	3/4 th undivided and unspecified share in the extent of H.00-A.05-Ca.00 (500-00 Sq.Mts.)

MEASUREMENTS AND BOUNDARIES

For the total extent of **H.00-A.05-Ca.00** (500-00 Sq.Mts.)

East : 25-00 Mts. Remaining extent of this survey number
belonging to the Vendor

West : 25-00 Mts. Remaining extent of this survey number
belonging to the Vendor

North : 20-00 Mts. Remaining extent of this survey number
belonging to the Vendor

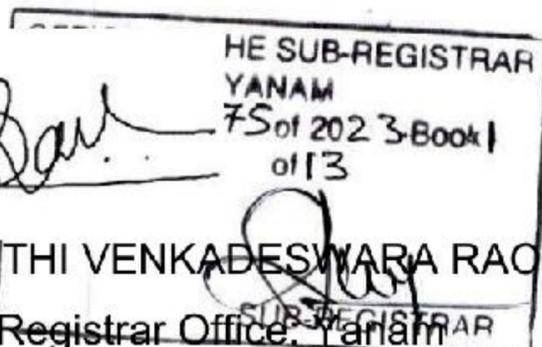
South : 20-00 Mts. Irrigation Channel-cum-Flood Bank Road.

LESSORS

1. Ch. Sengakumari

2. A. Laxmi

3. L.T.I. of Ch.V.V.S.S.



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In witness whereof the parties hereto have executed these present the day and year first herein above written.

1. *Ch. Swyajakumar* LESSORS

2. *A. Laxmi*

3. L.T.I. of Ch.V.V.S.S. Subrahm
Srir

LESSEE

V. Sri Devi

Witnesses :

1. *[Signature]*
(CHELLI GOPINADH)
aged 48 years
Aadhaar [REDACTED]
S/o Sri Chelli Krishna Murthy,
Door No.2-21-029/1, Ambedkar Nagar, Yanam.

2. *[Signature]*
(CHELLAPILLA RAVIKISHORA SASIPHANI SRI BHASKAR)
aged 27 years
Aadhaar [REDACTED]
S/o Sri Chellapilla Satya Rama Krishna Murthy,
Door No.4-12-009, Bussy Street, Yanam.

This document got computerised by :
KAMICHETTY SARASWATHI, M.A., L.L.B.,
Advocate,
No.Ms-1871/2010, Yanam.

[Signature]

OFFICE OF THE SUB-REGISTRAR YANAM	
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<i>[Signature]</i>	



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R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

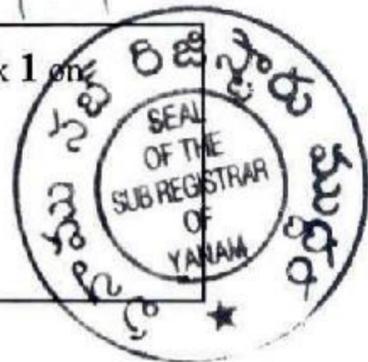
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714

Presented in the office of the Sub Registrar of Yanam with the photographs and finger prints captured and fee of ₹227/- paid on date 27/09/2023
 By: CHAKRAVARTULA SURYA KUMARI
 Signature: *Ch. Surya Kumari*

Registered as No. 30375 of book 1 on 27/09/2023 @ 05:08 P.M
 SREENIVASA RAO.POLIMARI
 Sub Registrar - Yanam



Nature of Transaction :Lease Agreement

Claim admitted by			
Name	Address/ID Proof	Photo	Finger
SRIDEVI.VOLETY W/O. Satya Surya Prakash Rao Signature: <i>V. Sridevi</i>	Door No.9-4-002A, Agraharam Yanam Puducherry - Others: 7362-9458-8994		

Execution admitted by			
Name	Address/ID Proof	Photo	Finger
SURYA KUMARI.CH. W/O. Rama Murthy Signature: <i>Ch. Surya Kumari</i>	Door No.9-4-002, Agraharam Yanam Puducherry - Others: 3072-5856-3060		
LAKSHMI.LAKONDI W/O. Prabhakar Rao Signature: <i>A. Lakshmi</i>	Door 18-92-7A, Mantavari Veedhi, New Salieta, Maharanieta Visakhapatnam AP Others: [REDACTED]		

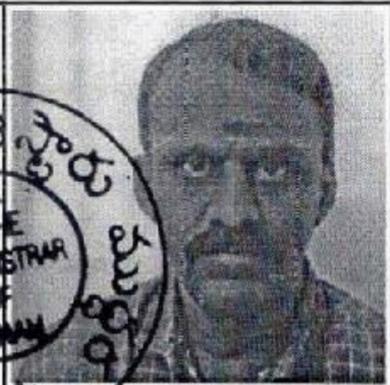
OFFICE OF THE SUB-REGISTRAR
 YANAM
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 Signature: *Sree*
 SUB-REGISTRAR

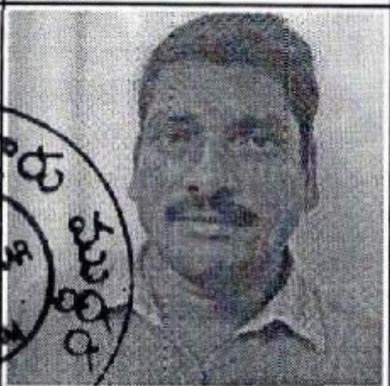


R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



<p>VEERA VENKATA SATYA SAI SUBRAHMANYA SRINIVAS.CH. S/O. Rama Murty</p> <p>Signature: <i>Ch. V.V. S.S.S. Sr</i></p>	<p>Door No.9-4-002A, Agraharam</p> <p>Others: 5218-9043-6403</p>		
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Identified by			
Name	Address/ID Proof	Photo	Finger
<p>GOPINADH.CHELLI Krishna Murthy</p> <p>Signature: <i>Gopinadh Chelli</i></p>	<p>Door No.2-21-029/1, Ambedkar Nagar Yanam Puducherry -</p> <p>Others: 6721-0097-6299</p>		
<p>RAVIKISHORA SASIPHANI SRI BHASKAR.CH. Satya Rama Krishna Murty</p> <p>Signature: <i>Sri Bhaskar Ch</i></p>	<p>Door No.4-12-009, Bussy Street Yanam Puducherry -</p> <p>Others: 7161-1670-9548</p>		

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[Signature]
SUB-REGISTRAR

27th, September, 2023

[Signature]
SUB-REGISTRAR
YANAM

Registered as No. 30375 of 2023
of Book No. Dt. 27/09/2023

[Signature]
SUB-REGISTRAR

[Circular Seal]
SEAL OF THE SUB-REGISTRAR OF YANAM

[Signature]

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

[Circular Seal]
SEAL OF THE REGISTRAR OF PONDICHERRY

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26/09/2023

**GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT**
Appointment-slip for Presentation of Document

189697



Ack No : 189697

Booked Date : 26/09/2023 05:32 AM

Printed Date : 26/09/2023 05:33 AM

* Appointment Booked for the slot 10.00 AM-11.00 AM on 26/09/2023.
* Please reach 15 minutes before your appointment.

Document Details

SRO	Book No.	Nature of Transaction	Execution Date	Presentation Date
Yanam	1	Lease Agreement	26/09/2023	26/09/2023

Lesser Details

Party Type	Name	Relation Type	Relation Name	Address	Mobile No.	Aadhar Number	Consent to Provide Aadhar?	Age	ID card type	ID No
SELF	SURYA KUMARI.CH.	Wife of	Rama Murthy	Door No.9-4-002, Agraharam Yanam Puducherry -			False	49	Others	3072-5856-3660
SELF	LAKSHMI.AKONDI	Wife of	Prabhakar Rao	Door 18-92-7A, Mantavari Veedhi, New Salieta, Maharanieta Visakhapatnam AP			False	47	Others	5674-0765-5762
SELF	VEERA VENKATA SATYA SAI SUBRAHMANYA SRINIVAS.CH.	Son of	Rama Murthy	Door No.9-4-002A, Agraharam Yanam Puducherry -			False	39	Others	5218-9043-6405

Lessee Details

Party Type	Name	Relation Type	Relation Name	Address	Mobile No.	Aadhar Number	Consent to Provide Aadhar?	Existing Patta Number	Age	ID card type	ID No
SELF	SRIDEVI.VOLETY	Wife of	Satya Surya Prakash Rao	Door No.9-4-002A, Agraharam Yanam Puducherry -	9059683555		False		46	Others	7362-9458-8954

Property Details as per documents/settlement

Sch. No.	Survey Type.	Village/Locality /Street	Ward/Block	TS No.	Door No.	Plot No.	Patta No.	Flat No.	Flat Name	Property Desc	Land Extent	Boundaries
1	TS	Kanakkalalapeta/ opp.Relience Stone/opp.Relience Stone	C/1	12/7			121			3/4th undivided and unspecified share in the extent of H.00-A.05-Ca.00 (500-00 Sq.Mts.)	500 Sq.Mt	(E)-25-00 Mts. Remaining extent of this survey number belonging to the Vendor; (W)-

R. Jothi Venkadeswara Rao

R. JOTHI VENKADESWARA RAO

Sub-Registrar Office: Yanam



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**GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT**
Appointment-slip for Presentation of Document

Previous Document Details				
Sch.No.	Previous Doc No	Previous Doc Year	Reference Volume	Reference Page
1	40	1979	0	0
1	31839	2022	0	0

TS Details							
Sch.No	Ts.No	Sub Div 1	Sub Div 2	Sub Div 3	Sub Div 4	Sub Div 5	Other Sub Div
1	12	7	0	0	0	0	0

Cadastral Details							
Sch.No	Cad.No	Sub Div 1	Sub Div 2	Sub Div 3	Sub Div 4	Sub Div 5	Other Sub Div
	279	1	1	0	0	0	0
	279	1	2	0	0	0	0

Calculation Of Stamp Duty (Average Annual Rent)					
Rent [1]:	200	Advance Amount:	1		
Year	Increment In		Increment Amount ₹ [2]	New Rent[1]+cum([2])[3]	Annual Rent [3]*12
	Amount (Y/N)	Percentage (Y/N)			
1	N	N	0	200	2400
2	N	N	0	200	2400
3	N	N	0	200	2400
4	N	N	0	200	2400
5	N	N	0	200	2400
6	N	N	0	200	2400
7	N	N	0	200	2400
8	N	N	0	200	2400
9	N	N	0	200	2400
10	N	N	0	200	2400
11	N	N	0	200	2400
12	N	N	0	200	2400
13	N	N	0	200	2400
14	N	N	0	200	2400
15	N	N	0	200	2400
16	N	N	0	200	2400
17	N	N	0	200	2400
18	N	N	0	200	2400
19	N	N	0	200	2400
20	N	N	0	200	2400
21	N	N	0	200	2400
Average Annual Rent:		2400	Total Annual Rent:		50400

Details of Registration Fees							
Stamp Duty (Doc) Rs.	Stamp Duty Payable Rs.	Transfer Duty Payable Rs.	Registration Fee Payable Rs. [1]	Copying Fee Rs. [2]	Endorsement Fee Rs. [3]	Other Fee Rs. [4]	Total Amount Payable Rs. [1+2+3+4]
400	0		0	0	0	0	0

Please fill the details for Patta transfer		
Sl No	CHECK LIST	YES
	Whether name(s) mentioned above has no spelling errors?	
	Whether Survey Number, sub-division and content of transaction mentioned are correct?	
	Whether seller and the buyer have consented to provide their Aadhaar number and Mobile number?	

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT
Appointment-slip for Presentation of Document

Please fill the details for Patta transfer			
4	Whether the buyer already has a Patta Number in the same village?	<input type="checkbox"/>	<input type="checkbox"/>

DECLARATION

I hereby declare that the above Details/Information furnished by me is true to the best of my knowledge.

Ch. Suresh Kumar
Signature of the Seller

A. Lakshmi

* Stamp duty shall be paid for sale value / GLR value whichever is higher
Settlement copy shall be enclosed

V. Sri Devi
Signature of the Purchaser

9247198699

Note :- 1. Document will be admitted for registration subject to absence of protest Court case/Attachments, Link documents, Encumbrance, Land Acquisition, Land Reforms and
2. After getting appointment from the Registrar, the document shall remain valid until called for Registration.

L. J. Ch. V. V. S. S. S. S. S.

S. Saraswathi
KAMICHETTY SARASWATHI,
M.A., L.L.B.
ADVOCATE
Regn. No. MS-1871/2010
YANAM-533 484

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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SMT GORRELA CHANDRA SAILAJA, aged 46 years, Aadhaar [REDACTED] W/o Sri GORRELA VEERA VENKATA SATYANARAYANA, residing at Door No.10-9-021, Main Road, Opp. Govt. High School, Kanakalapeta, Yanam, Puducherry State, hereinafter called the **LESSOR** (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include her heirs, legal representatives, executors, administrators and assignees) of the ONE PART

and

MOHANA SREE SURAGA DARA, aged 26 years, Aadhaar [REDACTED] D/o Er. Dara SubbaRaju, resident of Flat No.103, Dinesh Apartments Street No: 5, Walkers Town, Padmarao Nagar, Secunderabad Telangana State, represented by his General Power of Attorney holder(GPA holder) **Er. DARA SUBBARAJU**, aged 62 years, S/o Sri Dara DharmaRaju, , Aadhaar [REDACTED] resident of 8-73, Pedapudi Street, Yanam as per General Power of Attorney dated 25th August, 2023, duly registered in the office of the Sub-Registrar, Secunderabad, Hyderabad, as Document No.91/IV/2023 of Book-4, hereinafter called the **LESSEE** (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include his heirs, legal representatives, executors, administrators and assignees) of the OTHER PART.

WHEREAS

(a) The Lessor is the owner in possession and enjoyment of the extent of H.00-A.05-Ca.00 (500 SQ MTS) in **Ward-A, Block-3, T.S.No.23/3; R.S.No.64/3; C.S.No.32/5/6, 32/6/6PT;** located at Mettakur hamlet of Yanam, for having purchased from Sri.Kancharla Veera Venkata Ramalingeswararao, as per Sale Deed dated 13th April, 2016, duly registered in the office of the Sub-Registrar, Yanam, as Document No.8843/2016 of Book-1. Since then the Lessor has been in peaceful possession and enjoyment of the said property as absolute owner with absolute rights.

(b) The Lessor has at the request of the Lessee, agreed to lease out an extent of H.00-A.05-Ca.00 (500-00 Sq.Mts.) in the above said survey numbers and more particularly described in the schedule of the property hereunder written (hereinafter called the Demised Premises) to the Lessee for a period of **TWENTY TWO years** commencing from 25st September, 2023 to 24th September, 2045 on a monthly rent of Rs.20,000/- (Rupees Twenty Thousand only) for the purpose of setting up a Retail Outlet/Storage Depot/Retail Station on the demised premises for retailing of petroleum products like MS/HSD/Lubes, allied and other products and services (THE BUSINESS).

The LESSOR has made the following representations to the LESSEE.

- i) The LESSOR has full power and absolute authority to grant this lease to the LESSEE.
- ii) The demised premises are free from all encumbrances and charges and the LESSOR is holding valid and marketable title to the same.

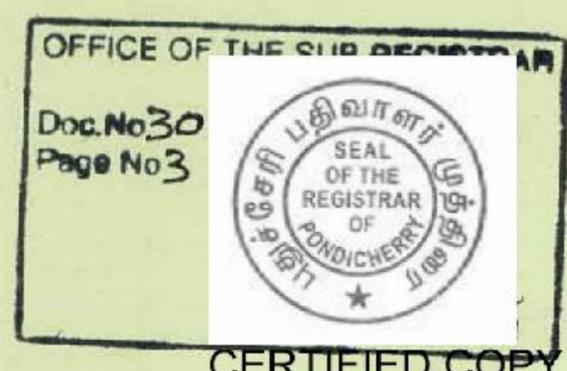
LESSOR

LESSEE

Rep. by his GPA holder Er

[Handwritten Signature]
[Handwritten Signature]

R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



- iii) The LESSOR is in the process of obtaining necessary Non-Agricultural (NA) permission for making use of the demised premises for the purpose of commercial use/Petroleum Products **business** .
- iv) The LESSEE shall be at liberty to **sub-lease** the said premises without violating the conditions in this Deed to any Petroleum products Company only.
- v) The LESSOR shall not terminate the lease before the expiry of the said period of **TWENTY TWO** years.

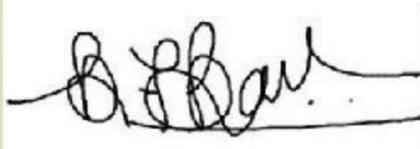
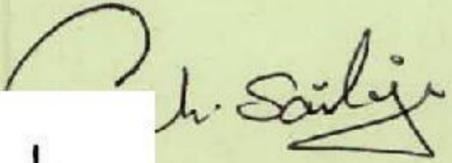
NOW THEREFORE THIS LEASE DEED WITNESSETH AS FOLLOWS :

1. In consideration of the premises and of the rent hereby reserved and the covenants, conditions and provisions hereinafter contained, the LESSOR doth hereby lease and demise unto the LESSEE all that piece and parcel of freehold land admeasuring the DEMISED PREMISES together with all rights and easements, existing appurtenances and rights, if any, and privileges belonging thereto (the demised premises) TOGETHER ALSO WITH the right for the LESSEE to install erect and maintain at their own cost in or upon the demised premises any building, roadways, pathways underground Petroleum/Diesel tanks and delivery pumps and pipes connection the said pumps with the said petroleum tanks and or a storage depot/retain outlet or any other structures necessary for the purpose of storing, selling or otherwise carrying on trade in diesel or diesel products, petrol or petrol products, oil and kindred motor accessories or any other trade or business that can conveniently be carried on in the demised premises and also will full liberty to exhibit on the demised premises such advertisements and hoardings as the LESSEE may from time to time wish to display and will full liberty at all times to re-erect or organize, upgrade or otherwise deal with all or any of them and with further liberty to construct road or roads on the demised premises, erect compound walls, fencing or railing, lay out a garden and provide such other conveniences as the LESSEE may wish to have and to have the liberty to demolish the existing structures of the LESSOR if any,

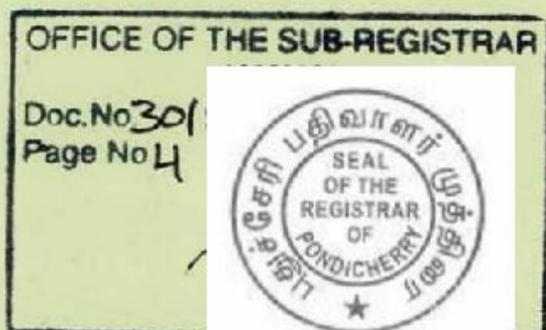
LESSOR

LESSEE

Rep. by his GPA holde

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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TO HAVE AND TO HOLD the demised premises unto the LESSEE for the term of TWENTY TWO Years commencing from 25th September,, 2023 expiring on 24th September of the year 2045, subject to the LESSEE YIELDING AND PAYING therefore through the said term the monthly rent of Rs.20,000 (Rupees Twenty Thousand only) including all taxes and rates present and future to be payable from the date of obtaining NOC (No Objection Certificate) from the District-Magistrate or whomsoever concerned to begin operation of Petrol/Diesel out-let at in the said property and the agreed rent has to be enhanced at the rate of **fifteen percent** for every **three** years on the prevailing rent as stated below:

The rent payable by the Lessee to the Lessor during the lease period of twenty two years is as follows on or before 10th of every succeeding month.

1 year, 2nd year and 3rd year	Rs.20,000/- per month
4th year, 5th year and 6th year	Rs.23,000/- per month.
7th year, 8 year and 9th year	Rs.26,450/- per month.
10 year, 11th year and 12th year	Rs.30,418/- per month
13th year, 14th "year and 15th year	Rs. 34,981/- per month
16th year, 17th year and 18th year	Rs.40,228/- per month.
19th year, 20th year and 21 year	Rs.46,262/- per month.
22 year	Rs.48,575/- per month.

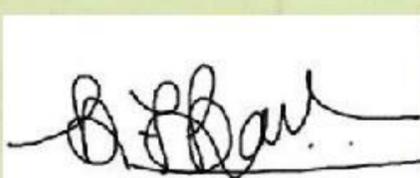
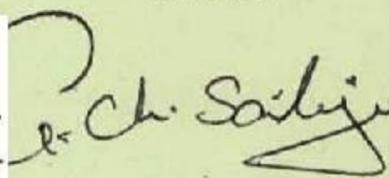
Whereas the Lessee has today paid a sum of Rs.50,000/- (Rupees Fifty Thousand only) as advance to the Lessor who hereby admits and acknowledges receipt thereof. And the Lessor has to return the said advance to the Lessee at the expiry of the present lease period without any interest.

2. The LESSEE to the intent that obligations may continue throughout the terms hereby granted doth hereby covenant with the LESSOR as follows :
- To pay the rent hereby reserved on the date and in the manner aforesaid.
 - To use the demised premises for any lawful purpose which the LESSEE desires and especially as a Retail Outlet for the storage and sale of Diesel/petrol products, motor accessories etc., as well as a service station and or filling station and for all other purposes incidental thereto and for any other business as the LESSEE may deem fit and for all such purposes the LESSEE shall have full liberty to make excavations thereon for

LESSOR

LESSEE

Rep. by his GPA holder E

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



and construct and erect thereon any buildings, boundary walls, pumping plants and accessories as may be required. The LESSEE shall have full freedom of access over suitable approaches thereto for its workmen, servants, agents and customers and for the use of lorries, cars and all other vehicles to maintain supplies and otherwise for running the **Retail Outlet** on the demised premises.

c) To exercise due precaution in working the Retail Outlet against explosion, fire or other accidents and comply with all regulations as imposed by public authorities in that behalf.

d) To regularly pay bills for electricity and water consumed on the demised premises.

e) At the expiry of the said term to deliver unto the LESSOR the demised premises.

3) The LESSOR doth hereby covenant with the LESSEE as follows :

a) The LESSOR has good right, full power and absolute authority to demise unto the LESSEE the demised premises for the period on the terms and conditions herein contained.

c) That the LESSOR shall at all times keep the LESSEE indemnify from all losses, suits, damages, costs, charges, expenses, claims and demands whatsoever to which the LESSEE may become subject to or suitable on account of any claim put forward by any party in respect of the demised premises excepting as regards the provisions laid down under the Land Acquisition Act or any other Act for the time being in force or as regards the illegal use by the LESSEE of the demised premises, the LESSOR agreeing to defend and maintain any suits that may be filed for ejecting the LESSEE on ground of any defect in the title of the LESSOR and in case the LESSEE is compelled to vacate the demised premises to make good the LESSEE any loss or losses occasioned hereby and without prejudice to the fore going in particular will hold the LESSEE harmless and indemnify against all losses costs, charges and expenses occasioned to the LESSEE by any claim made by any person against the LESSOR and involving the LESSEE in legal costs or involving the discontinuance of the user of the demised premises, such loss to include the cost of dismantling, removal, transport, re-erection of the buildings and the contents thereof elsewhere and increase in rent if any required to be paid for the alternative site.

LESSOR

LESSEE

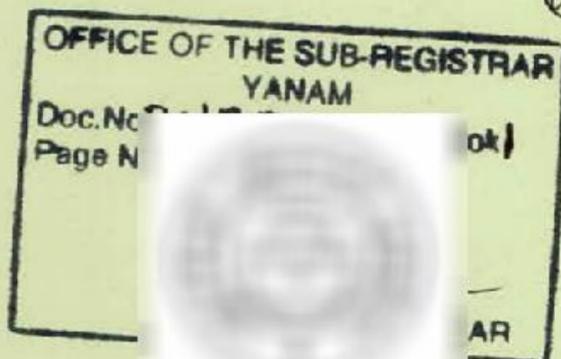
Rep. by his GPA holder Er Dara SubbaRaju

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R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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d) THAT the LESSEE will be at liberty to remove all tanks, plant, buildings or structures, pumps, erections, fixture installation, pipes and pipelines, boundary wall, fencing installed, erected or constructed and brought in by it notwithstanding that they comprise fixtures embedded in or attached to the earth and the LESSOR shall have no claim thereto in any manner whatsoever, the entirety of such tanks, buildings or structures, plant pipelines, boundary wall as aforesaid will always remain the property of the LESSEE.

e) The LESSOR shall not at any time do or permit or suffer to be done upon any land adjoining the demised premises now or hereafter belonging to, in the occupation or under the control of the LESSOR, any act or thing, nor to bring or permit or suffer to be brought upon such land anything which may preclude the LESSEE from obtaining a license or a renewal of a license under the rules prescribed by the Diesel Act or any other act for the time being in force enabling the LESSEE to use the demised premises for the purpose of selling or otherwise dealing in or of receiving, storing, treating or handling for distribution of diesel/petrol or any of its products.

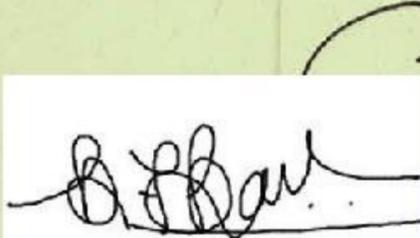
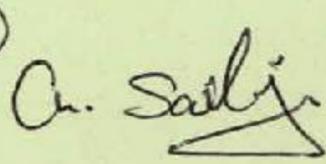
f) THAT the LESSEE shall have full liberty to sublet or license the demised premises in favour of any oil/Petroleum products company without restrictions and without any further reference to the LESSOR and on the same terms and conditions as contained herein and this clause shall at all times be deemed to be the written consent of the LESSOR for the purpose. It is also further agreed and understood between the parties hereto that in the event of any portion of the demised premises being required by the National High Way Department or any such Government authorities for the purpose of road widening or for any other purposes, the LESSEE is hereby authorized to comply with the said requisitions of the National Highway Authorities or any such Govt. Authorities. The LESSEE is also further authorized to give necessary undertakings on behalf to the concerned authorities. And this clause shall at all times be deemed to be the written consent of the LESSOR.

g) THAT the LESSOR shall regularly pay and discharges all existing and future rates, taxes, charges, assessments, including agricultural/non-agricultural assessment and outgoings whatsoever imposed or charged upon the demised premises or owner thereof and payable

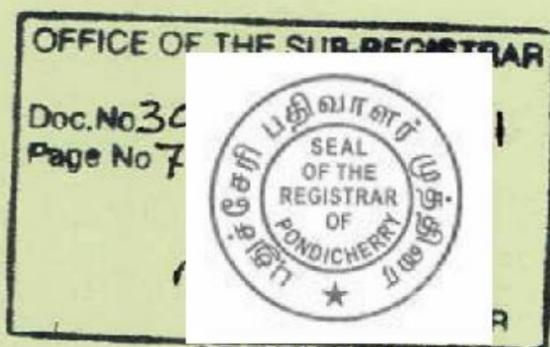
LESSOR

LESSEE

Rep. by his GPA holder E

R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



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to Government or any local or public body or authority for the land and keep the LESSEE indemnify in respect thereof. However, if the LESSEE shall be compelled to pay any such rates, taxes or impositions by any process of law or otherwise, the LESSOR shall promptly reimburse the same to the LESSEE, without prejudice to the same, the LESSEE shall be entitled to and is hereby duly authorized to deduct from the rent as it accrues due, any amount to be so reimbursed by the LESSOR. The LESSOR hereby irrevocably authorizes the LESSEE to pay (without however any obligation to do so) on behalf of the LESSOR, any such rates, taxes or impositions by any process of Law otherwise that may be levied on the LESSOR out of the rent that may be due and payable by the LESSEE to the LESSOR under this agreement. The LESSOR hereby agrees and confirms that any payment so made by the LESSEE on behalf of the LESSOR shall constitute payment made by the LESSEE to the LESSOR and shall be deemed to be a valid discharge.

h) Generally without affecting the rights of the LESSOR to give all consents and sanctions to the LESSEE as and when required to do such things at the costs and expenses of the LESSEE for better and further enjoyment of the demised premises by the LESSEE and to do, execute and perform and join the LESSEE in doing, executing and performing all acts, deeds, matters and things necessary to effectively carry out the purposes of the lease.

4. NOW IT IS MUTUALLY AGREED BETWEEN THE LESSOR AND THE LESSEE AS FOLLOWS :

a) In the event of the demised premises being acquired by Government or any Public body for the public purpose the lease shall terminate and neither party shall have any claim or right against the other in respect of the terms and conditions stated herein, PROVIDED THAT the parties hereto shall be respectively entitled to such compensation as may be awarded under the Law.

b) The LESSOR hereby undertakes that during the said lease period, the LESSOR shall not sell, sub-let, re-let, transfer, charge, mortgage, alienate, part with or deal with the said demised premises or any part thereof or give on leave and license basis or create any third party interest in favour of any person/ persons. The LESSOR also undertakes not to create any charge or encumbrance of any nature whatsoever on the demised premises, without the written consent of the LESSEE.

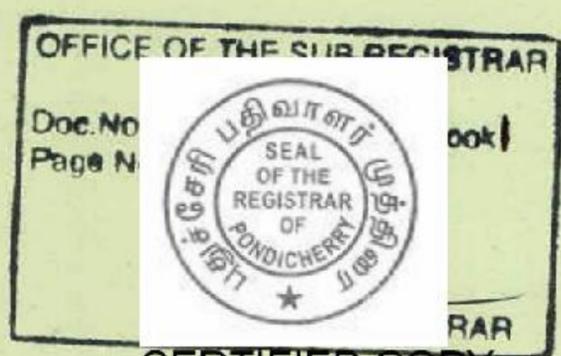
LESSOR

LESSEE

Rep. by his GPA holder Er

R. Jothi Venkadeswara Rao
C. Sankar

R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



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c) It is hereby specifically agreed and understood between the parties hereto that in the event the LESSEE is unable to obtain the necessary consents/ permissions/authorizations from the concerned Government authorities for the purpose of setting up of the **Petroleum Products business** and accordingly intimates the LESSOR, this Agreement shall stand forthwith terminated and neither party shall have any claims of whatsoever nature against the other.

d) THESE presents shall be done in original only and the LESSEE shall keep the original lease and the LESSOR shall have the Photostat copy of the same for his records.

e) ANY NOTICE to be given hereunder shall be deemed to have been duly given if sent by registered post to the last known address of the party concerned to receive the same.

5. ENTIRE AGREEMENT :

This agreement constitutes the entire Agreement among the parties hereto and supersedes all prior agreements and understandings oral and written on the above in respect of any matter covered by this agreement. In the event, there is any conflict between such other agreements and understandings and any term or condition contained in this agreement, the terms of this agreement shall prevail.

SCHEDULE OF PROPERTY

Puducherry State

Registration District : Puducherry

Registration Sub-District : Yanam

Municipality : Yanam

Village : Mettakur, hamlet of Yanam.

Nature of property : DRY LAND.

Survey Numbers : Ward-A, Block-3, T.S.No.23/3; R.S.No.64/3;

C.S.No.32/5/6, 32/6/6PT;

(Patta No.146)

Extent : H.00-A.05-Ca.00 (500-00 Sq.Mts.)

LESSOR

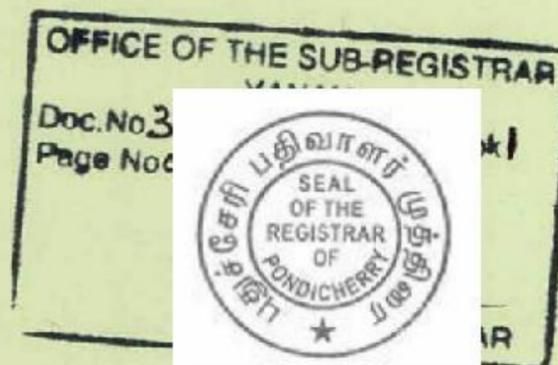
LESSEE

Rep. by his GPA holder Er Dara SubbaRaiu

R. A. Sairi

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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BOUNDARIES

East : Irrigation Channel

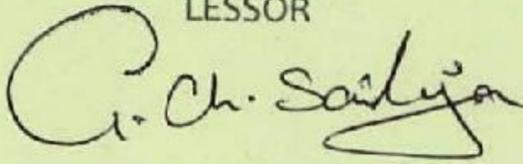
West : T.S.No.A/3/23/2

North : T.S.No.A/3/23/2

South : T.S.No.A/3/29/2

In witness whereof the parties hereto have executed these present the day and year first herein above written.

LESSOR



LESSEE

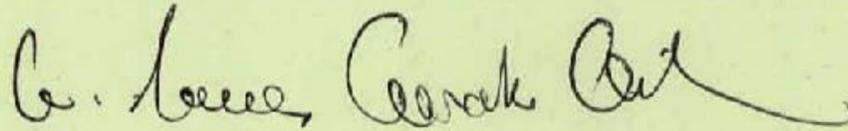
Rep. by his GPA holder Er Dara SubbaRaju



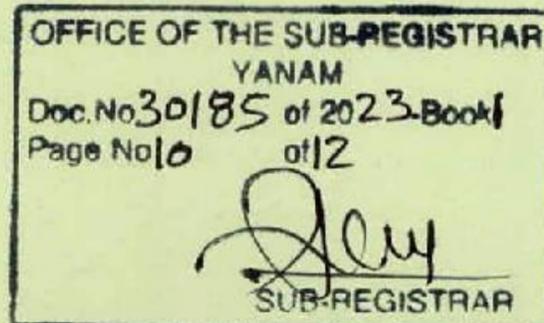
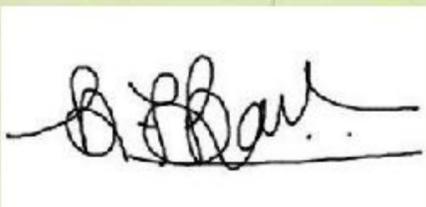
Witnesses :

1. D. Nag. Reddy.

(DAGGULA NAGI REDDY, S/O. D. SUBBA REDDY, Aadhaar [REDACTED])

2. 

(KANAKALA RAMA GOPALAKRISHNA, S/o. SATYAM, Aadhaar [REDACTED])

Prepared by : **GRANDHI SURYANARAYANA**, Document Writer, Lic. No.18*Grandhi*


R.JOTHI VENKADESWARA RAO

Sub-Registrar Office: Yanam

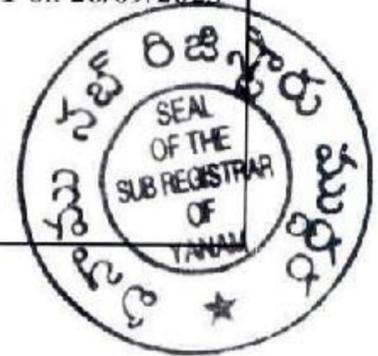


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Presented in the office of the Sub Registrar of Yanam with the photographs and finger prints captured and fee of ₹2497/- paid on date 26/09/2023 05:45 PM
 By: **GORRELA CHANDRA SAILAJA**
 Signature: *G.C. Sailaja*

Registered as No. **30185** of book **1** on 26/09/2023 05:45 PM
 Signature: *Sreenivasa Rao Polimari*
SREENIVASA RAO.POLIMARI
 Sub Registrar - Yanam



Nature of Transaction :Lease Agreement

Claim admitted by			
Name	Address/ID Proof	Photo	Finger
MOHANA SREE SURAGA DARA GPA HOLDER DARA SUBBARAJU. D/O. DARA SUBBARAJU Signature: <i>Mohana Sree Suraaga Dara</i>	FLAT NO.103, DINESH APARTMENTS, STREET NO.5 SECUNDERABAD TELANGANA- Others: [Redacted]		

Execution admitted by			
Name	Address/ID Proof	Photo	Finger
GORRELA CHANDRA SAILAJA. W/O. GORRELA VEERA VENKATA SATYANARAYANA Signature: <i>G.C. Sailaja</i>	D.NO.10-9-021, OPP GOVT HIGH SCHOOL, JKANAKALAPETA YANAM Puducherry - Others: 747465979608		

Identified by			
Name	Address/ID Proof	Photo	Finger
DAGGULA NAGI REDDY. DAGGULA SUBBA REDDY Signature: <i>D.Nagi.Reddy</i>	FLAT NO.301, KAIZEN MEADOWS, KPHB KUKATPALLY TELANGANA- Others: 243096800729		

R. Jothi Venka Deswara Rao

R.JOTHI VENKADESWARA RAO
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 Sub-Registrar Office: Yanam

OFFICE OF THE SUB-REGISTRAR
 YANAM
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 Page No 11



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<p>KANAKALA RAMA GOPALAKRISHNA. KANAKALA SATYAM</p> <p><i>K. Rama Gopalakrishna</i></p> <p>Signature:</p>	<p>4-8-011, SB STREET YANAM PUDUCHERRY</p> <p>Others: 8808925077</p>		
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OFFICE OF THE SUB-REGISTRAR
YANAM
Doc.No 30185 of 2023-Book 1
Page No 2 of 2

Sreenivasa Rao Polimari

SUB-REGISTRAR

26th, September, 2023

Sreenivasa Rao Polimari

SREENIVASA RAO.POLIMARI
Sub Registrar - Yanam

Registered as No. 30185 of 2023
of Book No. 1 Dt 26/09/2023

Sreenivasa Rao Polimari

SUB-REGISTRAR

Signature of the Registering Authority
SUB-REGISTRAR
YANAM



R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Page 2
Sub-Registrar Office: Yanam



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454829

26/09/2023

GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT
Appointment-slip for Presentation of Document

189805



Ack No : 189805

Booked Date : 26/09/2023 12:27 PM

Printed Date : 26/09/2023 12:30 PM

* Appointment Booked for the slot 12.00 PM-01.00 PM on 26/09/2023.
* Please reach 15 minutes before your appointment.

Document Details

SRO	Book No.	Nature of Transaction	Execution Date	Presentation Date
Yanam	1	Lease Agreement	26/09/2023	26/09/2023

Lesser Details

Party Type	Name	Relation Type	Relation Name	Address	Mobile No.	Aadhar Number	Consent to Provide Aadhar?	Age	ID card type	ID No
SELF	[REDACTED]	Wife of	[REDACTED]	D.NO.10-9-021, OPP GOVT HIGH SCHOOL, JKANAKALAPE TA YANAM Puducherry -	9440800121	XXXX-XXXX-9608	True	46	Others	747465979608

Leasee Details

Party Type	Name	Relation Type	Relation Name	Address	Mobile No.	Aadhar Number	Consent to Provide Aadhar?	Existing Patta Number	Age	ID card type	ID No
SELF	MOHANA SREE SURAAGA DARA GPA HOLDER DARA SUBBARAJU.	Daughter Of	DARA SUBBARAJU	FLAT NO.103, DINESH APARTMENT S, STREET NO.5 SECUNDERA BAD TELANGANA-	9440800121	XXXX-XXXX-2666	True		27	Others	890544442666

Property Details as per documents/settlement #

Sch.No.	Survey Type.	Village/Locality /Street	Ward/Block	TS No.	Door No.	Plot No.	Patta No.	Flat No.	Flat Name	Property Desc	Land Extent	Boundaries
1	TS	Mettacure/Gopal nagar/Opp.Power Grid	A/3	23 /3 /0 /0 /0			146			DRY LAND	500 Sq.Mt	(E)-IRRIGATION CHANNEL; (W)-T.S.NO.A/3/23/2; (N)-T.S.NO.A/3/23/2; (S)-T.S.NO.A/3/29/2

Previous Document Details

Sch.No.	Previous Doc No	Previous Doc Year	Reference Volume	Reference Page
1	8843	2016	1	7

TS Details

Ts.No	Sub Div 1	Sub Div 2	Sub Div 3	Sub Div 4
23	3	0		0

Ad.No	Sub Div 1	Sub Div 2	Sub Div 4
		6	0

[Handwritten Signature]

R.JOTHI VENKADESWARA RAO

Sub-Registrar Office: Yanam



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**GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT
Appointment-slip for Presentation of Document**

Cadastral Details							
	32	6	6	0	0	0	0

Calculation Of Stamp Duty (Average Annual Rent)					
Rent [1]:	20,000	Advance Amount:	50,000		
Year	Increment In		Increment Amount ₹ [2]	New Rent[1]+cum([2])[3]	Annual Rent [3]*12
	Amount (Y/N)	Percentage (Y/N)			
1	N	Y (0%)	0	20000	240000
2	N	Y (0%)	0	20000	240000
3	N	Y (15%)	3000	23000	276000
4	N	Y (0%)	0	23000	276000
5	N	Y (0%)	0	23000	276000
6	N	Y (15%)	3450	26450	317400
7	N	Y (0%)	0	26450	317400
8	N	Y (0%)	0	26450	317400
9	N	Y (15%)	3967.5	30417.5	365010
10	N	Y (0%)	0	30417.5	365010
11	N	Y (0%)	0	30417.5	365010
12	N	Y (15%)	4562.62	34980.12	419761.44
13	N	Y (0%)	0	34980.12	419761.44
14	N	Y (0%)	0	34980.12	419761.44
15	N	Y (15%)	5247.02	40227.14	482725.68
16	N	Y (0%)	0	40227.14	482725.68
17	N	Y (0%)	0	40227.14	482725.68
18	N	Y (15%)	6034.07	46261.21	555134.52
19	N	Y (0%)	0	46261.21	555134.52
20	N	Y (0%)	0	46261.21	555134.52
21	N	Y (15%)	6939.18	53200.39	638404.68
22	N	Y (0%)	0	53200.39	638404.68
Average Annual Rent:		409313.830909091		Total Annual Rent:	9004904.28

Details of Registration Fees							
Stamp Duty (Doc) Rs.	Stamp Duty Payable Rs.	Transfer Duty Payable Rs.	Registration Fee Payable Rs. [1]	Copying Fee Rs. [2]	Endorsement Fee Rs. [3]	Other Fee Rs. [4]	Total Amount Payable Rs. [1+2+3+4]
64,000	64,000		2396	0.5	0.5	100	2497

Please fill the details for Patta transfer			
SI No.	CHECK LIST	YES	NO
1	Whether the seller name(s) mentioned above is Correct and has no spelling errors ?	[]	[]
2	Whether the Survey Number, sub-division number and extent of transaction mentioned are correct?	[]	[]
3	Whether the seller and the buyer have consented to provide their Aadhaar number and Mobile number?	[]	[]
4	Whether the buyer already has a Patta Number in the same village?	[]	[]

DECLARATION

I hereby declare that the above Details/Information furnished by me is true to the best of my knowledge.

R. Jothi Venkadeswara Rao

id for sale value / GLR value whichever is higher
e enclosed

R.JOTHI VENKADESWARA RAO

Sub-Registrar Office: Yanam



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GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT
Appointment-slip for Presentation of Document

- Note :- 1. Document will be admitted for registration subject to verification of protest Court case/Attachments, Link documents, Encumbrance, Land Acquisition, Land Reforms and Revenue Recovery.
2. After getting appointment from the Sub-Registrar, Please wait until called for Registration.

Grandhi
Grandhi Suryanarayana
DOCUMENTS WRITER
Vishnu Street, YANAM
LICENSE NO. 18.

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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LIFE CERTIFICATE FOR THE PURPOSE OF REGISTRATION OF DOCUMENTS BASED ON POWER OF ATTORNEY

[Handwritten Signature]
SIGNATURE



SENIOR MEDICAL OFFICER
GOVT. GENERAL HOSPITAL
YANAM

Certified that the individual named Shri/Smt. Ms. MOHANA SREE SURAAGA
D/O SUBBARAJU DARA address 8-6-004 CHINTA STREET DARA
YANAM - 533464 Puducherry U.T

who has signed in my presence and whose photo has been attested by me, is alive, as on this date.

Name:	<u>K. N. Naveen Kumar</u>
Designation of Registered Medical Practitioner with Registered No. / A group Officer	<u>Senior medical officer</u> <u>073226</u>

Seal / No of Regd. Practitioner / "A" Group Officer

Place	<u>Yanam</u>
Date (in words)	<u>Twenty Five September two thousand</u>

ID No. for Group 'A' group Officers should be their GPF No / Pan Card No. / Aadhaar No. / Voter ID. Twenty three
The Medical Practitioner / A group Officer should attest the photo of the individual and half of the signature should be on the Photo and other half on this paper

[Handwritten Signature]

R. JOTHI VENKADESWARA RAO,
Sub-Registrar Office: Yanam



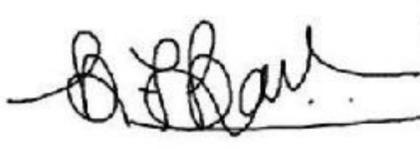
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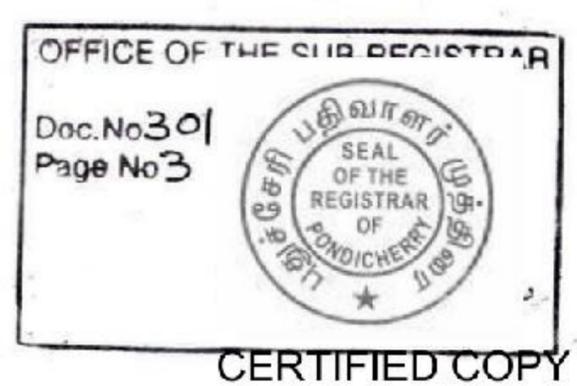


- © The LESSOR has made the following representations to the LESSEE.
 - i) The LESSOR has full power and absolute authority to grant this lease to the LESSEE.
 - ii) The demised premises are free from all encumbrances and charges and the LESSOR is holding valid and marketable tile to the same.
 - iii) The LESSOR is in the process of obtaining necessary Non-Agricultural (NA) permission for making use of the demised premises for the purpose of commercial use/ **Oil business** .
 - iv) The LESSEE shall be at liberty to **sub-lease** the said premises without violating the conditions in this Lease Deed to any oil Company only.
 - v) The LESSOR shall not terminate the lease before the expiry of the said period of **TWENTY TWO** years.

NOW THEREFORE THIS LEASE DEED WITNESSETH AS FOLLOWS :

1. In consideration of the premises and of the rent hereby reserved and the covenants, conditions and provisions hereinafter contained, the LESSOR doth hereby lease and demise unto the LESSEE all that piece and parcel of freehold land admeasuring the DEMISED PREMISES together with all rights and easements, existing appurtenances and rights, if any, and privileges belonging thereto (the demised premises) TOGETHER ALSO WITH the right for the LESSEE to install erect and maintain at their own cost in or upon the demised premises any building, roadways, pathways underground Petroleum/Diesel tanks and delivery pumps and pipes connection the said pumps with the said petroleum tanks and or a storage depot/retain outlet or any other structures necessary for the purpose of storing, selling or otherwise carrying on trade in diesel or diesel products, petrol or petrol products, oil and kindred motor accessories or any other trade or business that can conveniently be carried on in the demised premises and also will full liberty to exhibit on the demised premises such advertisements and hoardings as the LESSEE may from time to time wish to display and will full liberty at all times to re-erect or organize, upgrade or otherwise deal with all or any of them and with further liberty to construct road or roads on the demised premises, erect compound walls, fencing or railing, lay out a garden and provide such other conveniences as the LESSEE may and to have the liberty to demolish the existing structures of the LES

LESSOR

 R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



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- 4 -

TO HAVE AND TO HOLD the demised premises unto the LESSEE for the term of **TWENTY TWO** Years subject to the LESSEE YIELDING AND PAYING therefore through the said term the monthly rent of **Rs.10,000** (Rupees Ten Thousand only) including of all taxes and rates present and future to be payable.

Whereas the Lessee has today paid a sum of **Rs.50,000/-** (Rupees Fifty Thousand only) as **advance** to the Lessor who hereby admits and acknowledge receipt thereof. And the Lessor has to return the said **advance** to the Lessee at the expiry of the present lease period without any interest.

2. The LESSEE to the intent that obligations may continue throughout the terms hereby granted doth hereby covenant with the LESSOR as follows :

- a) To pay the rent hereby reserved on the date and in the manner aforesaid.
- b) To use the demised premises for any lawful purpose which the LESSEE desires and especially as a Retail Outlet for the storage and sale of Diesel/petrol products, motor accessories etc., as well as a service station and or filling station and for all other purposes incidental thereto and for any other business as the LESSEE may deem fit and for all such purposes the LESSEE shall have full liberty to make excavations thereon for tanks and construct and erect thereon any buildings, boundary walls, pumping plants and accessories as may be required. The LESSEE shall have full freedom of access over suitable approaches thereto for its workmen, servants, agents and customers and for the use of lorries, cars and all other vehicles to maintain supplies and otherwise for running the **Retail Outlet** on the demised premises.
- c) To exercise due precaution in working the Retail Outlet against explosion, fire or other accidents and comply with all regulations as imposed by public authorities in that behalf.
- d) To regularly pay bills for electricity and water consumed on the demised premises.
- e) At the expiry of the said term to deliver unto the LESSOR the demised premises.

LESSOR

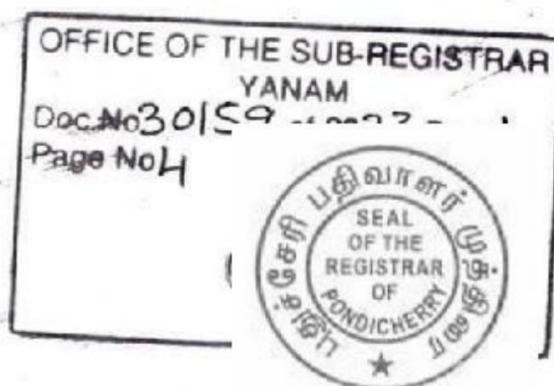
ரஜோதி வெங்கடேசுவரன்



R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

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3) The LESSOR doth hereby covenant with the LESSEE as follows :

a) The LESSOR has good right, full power and absolute authority to demise unto the LESSEE the demised premises for the period on the terms and conditions herein contained.

b) THAT the LESSEE duly paying the rent hereby reserved and performing and observing all the terms, covenants, conditions and stipulations herein contained and on its part to be performed and observed shall peaceably posses, hold and enjoy the demised premises during the said term, without any interruption, eviction, termination or determination of lease or other hindrance or claim by or of the LESSOR or any person rightfully claiming through or under her/him/them or any Government or Local Authorities. For avoidance of doubt the parties agree that the provisions of Section 106 of the Transfer of Property Act, 1882 shall not apply to the lease hereunder.

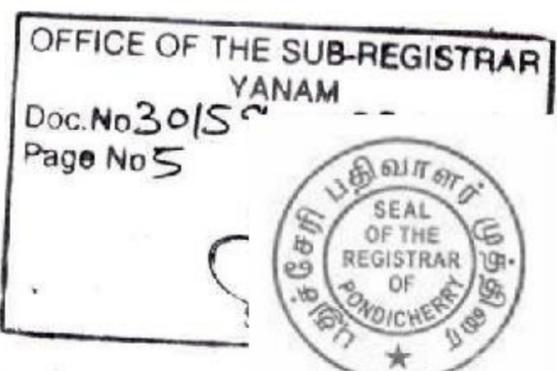
c) That the LESSOR shall at all times keep the LESSEE indemnify from all losses, suits, damages, costs, charges, expenses, claims and demands whatsoever to which the LESSEE may become subject to or suitable on account of any claim put forward by any party in respect of the demised premises excepting as regards the provisions laid down under the Land Acquisition Act or any other Act for the time being in force or as regards the illegal use by the LESSEE of the demised premises, the LESSOR agreeing to defend and maintain any suits that may be filed for ejecting the LESSEE on ground of any defect in the title of the LESSOR and in case the LESSEE is compelled to vacate the demised premises to make good the LESSEE any loss or losses occasioned hereby and without prejudice to the fore going in particular will hold the LESSEE harmless and indemnify against all losses costs, charges and expenses occasioned to the LESSEE by any claim made by any person against the LESSOR and involving the LESSEE in legal costs or involving the discontinuance of the user of the demised premises, such loss to include the cost of dismantling, removal, transport, re-erection of the buildings and the contents thereof elsewhere and increase in rent if any required to be paid for the alternative site.

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R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



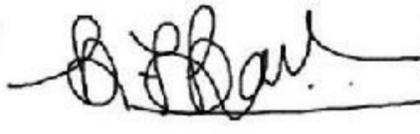
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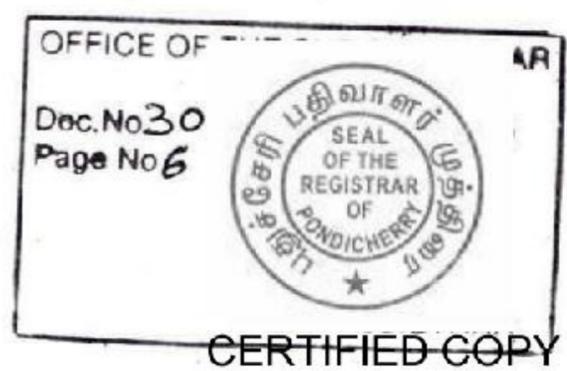


d) THAT the LESSEE will be at liberty to remove all tanks, plant, buildings or structures, pumps, erections, fixture installation, pipes and pipelines, boundary wall, fencing installed, erected or constructed and brought in by it notwithstanding that they comprise fixtures embedded in or attached to the earth and the LESSOR shall have no claim thereto in any manner whatsoever, the entirety of such tanks, buildings or structures, plant pipelines, boundary wall as aforesaid will always remain the property of the LESSEE.

e) The LESSOR shall not at any time do or permit or suffer to be done upon any land adjoining the demised premises now or hereafter belonging to, in the occupation or under the control of the LESSOR, any act or thing, nor to bring or permit or suffer to be brought upon such land anything which may preclude the LESSEE from obtaining a licence or a renewal of a licence under the rules prescribed by the Diesel Act or any other act for the time being in force enabling the LESSEE to use the demised premises for the purpose of selling or otherwise dealing in or of receiving, storing, treating or handling for distribution of diesel or any of its products.

f) THAT the LESSOR shall regularly pay and discharges all existing and future rates, taxes, charges, assessments, including agricultural/non-agricultural assessment and outgoings whatsoever imposed or charged upon the demised premises or owner thereof and payable to Government or any local or public body or authority for the land and keep the LESSEE indemnify in respect thereof. However, if the LESSEE shall be compelled to pay any such rates, taxes or impositions by any process of law or otherwise, the LESSOR shall promptly reimburse the same to the LESSEE, without prejudice to the same, the LESSEE shall be entitled to and is hereby duly authorized to deduct from the rent as it accrues due, any amount to be so reimbursed by the LESSOR. The LESSOR hereby irrevocably authorizes the LESSEE to pay (without however any obligation to do so) on behalf of the LESSOR, any such rates, taxes or impositions by any process of Law otherwise that may be levied on the LESSOR out of the rent that may be due and payable by the LESSEE to the LESSOR under this agreement. The LESSOR hereby agrees and confirms that any payment so made by the LESSEE on behalf of the LESSOR shall be deemed as payment made by the LESSOR and shall be discharge.


 LESSOR
 R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



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g) Generally without affecting the rights of the LESSOR to give all consents and sanctions to the LESSEE as and when required to do such things at the costs and expenses of the LESSEE for better and further enjoyment of the demised premises by the LESSEE and to do, execute and perform and join the LESSEE in doing, executing and performing all acts, deeds, matters and things necessary to effectually carry out the purposes of the lease.

4. NOW IT IS MUTUALLY AGREED BETWEEN THE LESSOR AND THE LESSEE AS FOLLOWS :

a) In the event of the demised premises being acquired by Government or any Public body for the public purpose the lease shall terminate and neither party shall have any claim or right against the other in respect of the terms and conditions stated herein, PROVIDED THAT the parties hereto shall be respectively entitled to such compensation as may be awarded under the Law.

b) The LESSOR hereby undertakes that during the said lease period, the LESSOR shall not sell, sub-let, re-let, transfer, charge, mortgage, alienate, part with or deal with the said demised premises or any part thereof or give on leave and licence basis or create any third party interest in favour of any person/ persons. The LESSOR also undertakes not to create any charge or encumbrance of any nature whatsoever on the demised premises, without the written consent of the LESSEE.

c) It is hereby specifically agreed and understood between the parties hereto that in the event the LESSEE is unable to obtain the necessary consents/ permissions/authorizations from the concerned Government authorities for the purpose of setting up of the **Oil business** and accordingly intimates the LESSOR, this Agreement shall stand forthwith terminated and neither party shall have any claims of whatsoever nature against the other.

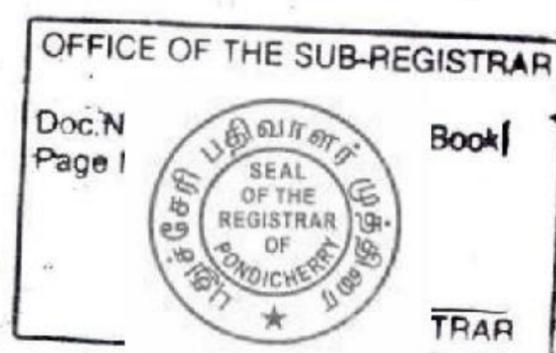
d) THESE presents shall be done in original only and the LESSEE shall keep the original lease and the LESSOR shall have the Photostat copy of the same for his records.

e) ANY NOTICE to be given hereunder shall be deemed to have been duly given if sent by registered post to the last known address of the party concerned to receive the same.

LESSOR



R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam



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- 8 -

5. ENTIRE AGREEMENT :

This agreement constitutes the entire Agreement among the parties hereto and supersedes all prior agreements and understandings oral and written on the above in respect of any matter covered by this agreement. In the event, there is any conflict between such other agreements and understandings and any term or condition contained in this agreement, the terms of this agreement shall prevail.

SCHEDULE OF PROPERTY

Puducherry State

Registration District : Puducherry
 Registration Sub-District : Yanam
 Municipality : Yanam
 Village : Adivipolam, hamlet of Yanam.
 Nature of property : **DRY LAND.**
 Survey Numbers, : **Ward-F, Block-13, T.S.No.2/3pt;**
R.S.No.176/3;
C.S.No.110/14/25; 3/7/9pt;
 (Patta No.92),
 Extent : **H.00-A.06-Ca.18 (608-18 Sq.Mts.)**

MEASUREMENTS AND BOUNDARIES

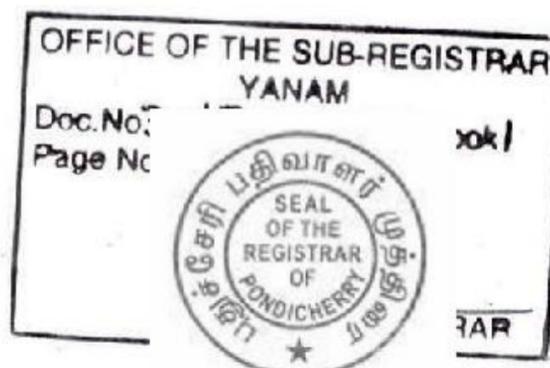
East : **21-20** Mts. Property bearing T.S.No.F/13/3/2.
 West : **26-00** Mts. Property bearing T.S.No.F/13/2/2.
 North : **23-00** Mts. Property bearing T.S.No.F/13/2/3pt.
 South : **29-20** Mts. Channel-cum-Flood Bank Road.

LESSOR

R. Jothi Venkadeswara Rao

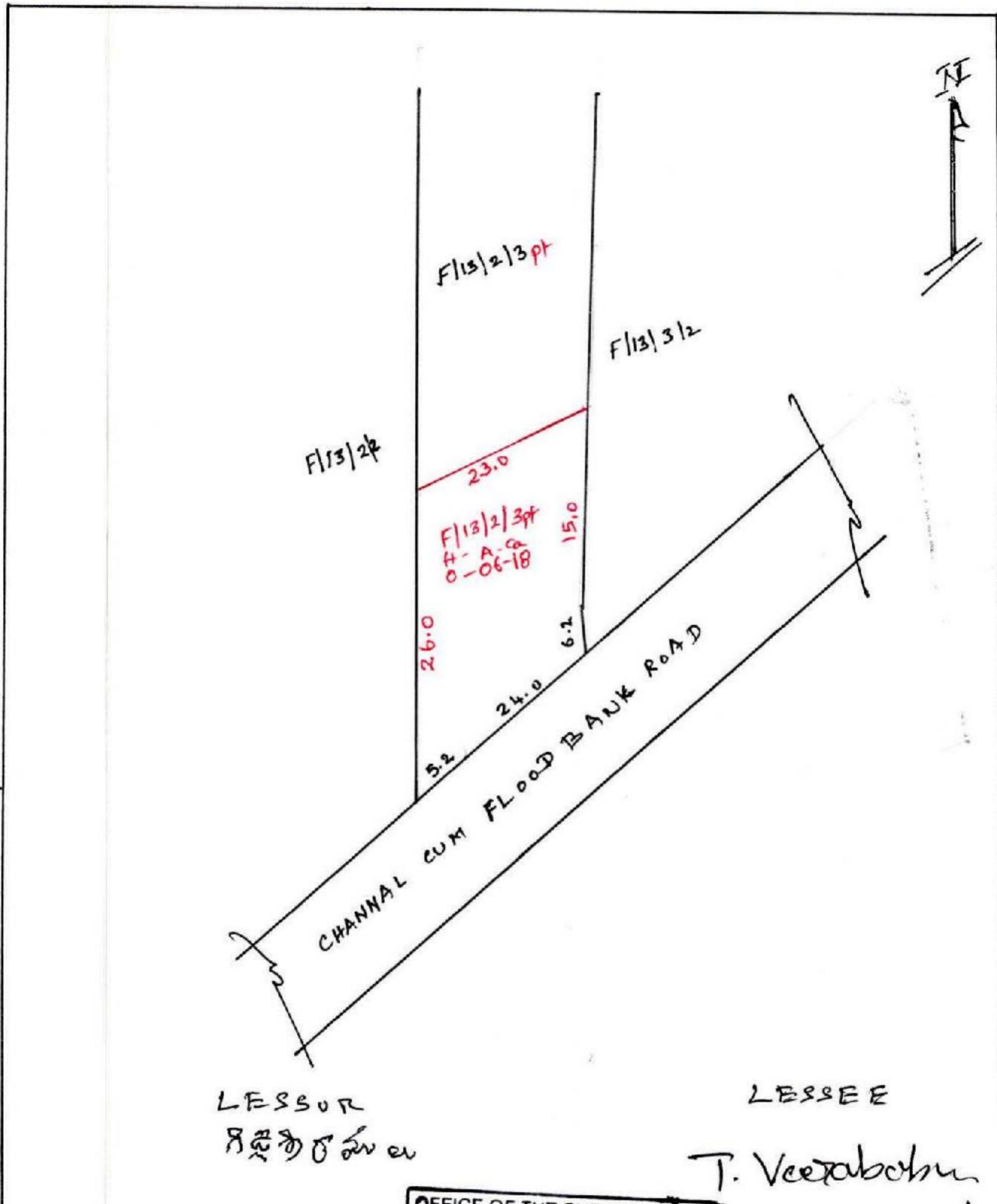
R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam



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LESSOR
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LESSEE
 T. Veerababu

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OFFICE OF THE SUB-REGISTRAR
 YANAM
 Doc.No 30/59 of 2023-Book I
 Page No 10 of 12

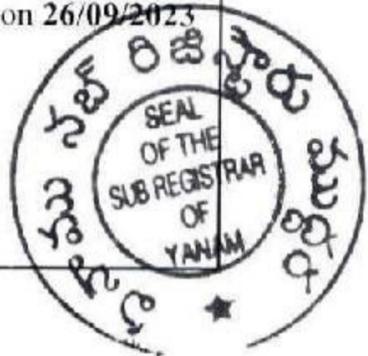


R.JOTHI VENKADESWARA RAO
 Sub-Registrar Office: Yanam

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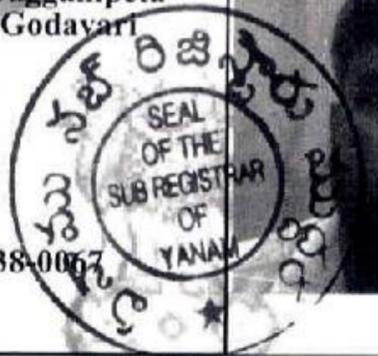
Presented in the office of the Sub Registrar of Yanam with the photographs and finger prints captured and fee of ₹1047/- paid on date 26/09/2023 05:12 PM
By: **GIDLA SRIRAMULU**
Signature: *Gidla Sriramulu*

Registered as No. **30159** of book 1 on 26/09/2023 05:12 PM
Signature: *Sreenivasa Rao Polimari*
SREENIVASA RAO.POLIMARI
Sub Registrar - Yanam

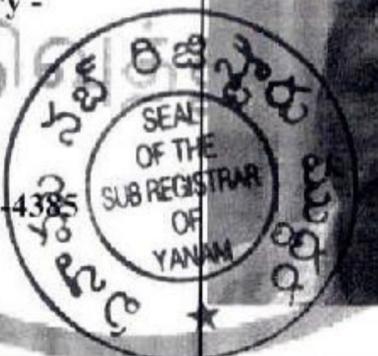


Nature of Transaction :Lease Agreement

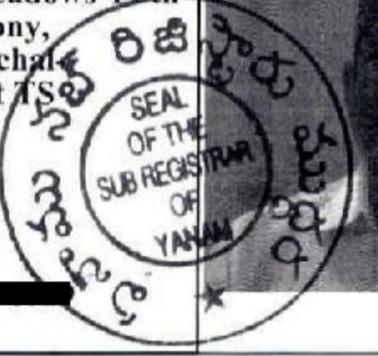
Claim admitted by			
Name	Address/ID Proof	Photo	Finger
VEERABABU.THATHAPUDI S/O. Ramana <i>T. Veerababu</i> Signature:	Door No.4-33/1, Harijanapeta, Katravulapalli, Jaggampeta Mandalam East Godavari District AP Others: 3123-9638-0067		



Execution admitted by			
Name	Address/ID Proof	Photo	Finger
SRIRAMULU.GIDLA S/O. Veeresh <i>Sriramulu Gidla</i> Signature:	Door No.5-3-149, Darialatippa Yanam Puducherry - Others: 4048-1106-4385		



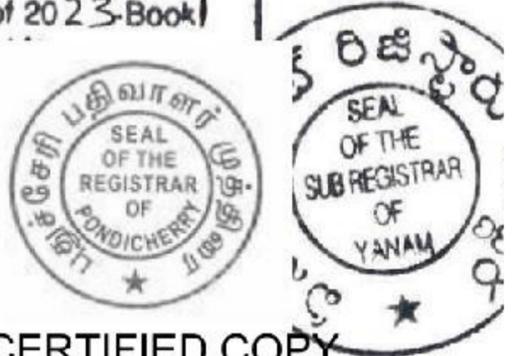
Identified by			
Name	Address/ID Proof	Photo	Finger
NAGI REDDY.DAGGULA Subba Reddy <i>D-nag. Reddy</i> Signature:	Flat No.129 Plot No.130, Flat No.301, Kaizen Meadows-1 5th Phase, KPHB Colony, Kukatpally, Medchal Malkajgiri District TS Others: [REDACTED]		



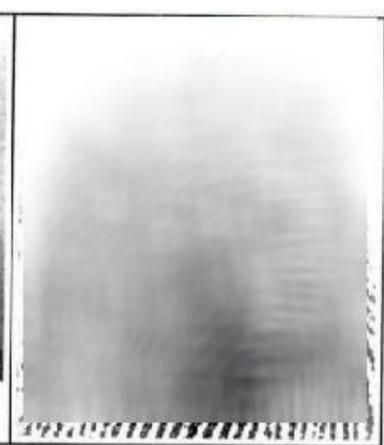
OFFICE OF THE SUB-REGISTRAR
YANAM
Doc.No 30159 of 2023-Book1
Page No||

R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Page 1
Sub-Registrar Office: Yanam



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<p>VEERA VENKATA SATYANARAYANA.MEDISE TTY Apparao</p> <p><i>Saty</i></p> <p>Signature:</p>	<p>Door No.6-8-037, Dommetipeta Yanam Puducherry -</p> <p>Others: 3821-2547-3265</p>		
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OFFICE OF THE SUB-REGISTRAR
YANAM
Doc.No 30159 of 2023-Book 1
Page No 12 of 12

Saty

SUB-REGISTRAR

26th, September, 2023

Saty

SREENIVASA RAO.POLIMARI
Sub Registrar - Yanam

Registered as No. 30159 of 2023
of Book No. 1 of 126/09/2023

Saty

SUB-REGISTRAR

Signature of the Registering Authority
**SUB-REGISTRAR
YANAM**



R. Jothi Venkadeswara Rao

R.JOTHI VENKADESWARA RAO
Page 2
Sub-Registrar Office: Yanam



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26/09/2023

**GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT**
Appointment-slip for Presentation of Document

189911



Ack No : 189911

Booked Date : 26/09/2023 03:46 PM

Printed Date : 26/09/2023 03:47 PM

* Appointment Booked for the slot 03.00 PM-04.00 PM on 26/09/2023.
* Please reach 15 minutes before your appointment.

Document Details

SRO	Book No.	Nature of Transaction	Execution Date	Presentation Date
Yanam	1	Lease Agreement	26/09/2023	26/09/2023

Lesser Details

Party Type	Name	Relation Type	Relation Name	Address	Mobile No.	Aadhar Number	Consent to Provide Aadhar ?	Age	ID card type	ID No
SELF	SRIRAMULU.GI DLA	Son of	Veesh	Door No.5-3-149, Darialatippa Yanam Puducherry -			False	63	Others	4048- 1106- 4385

Leasee Details

Party Type	Name	Relation Type	Relation Name	Address	Mobile No.	Aadhar Number	Consent to Provide Aadhar ?	Existing Patta Number	Age	ID card type	ID No
SELF	VEERABABU. THATHAPUDI	Son of	Ramana	Door No.4- 33/1, Harijanapeta, Katravulapalli, Jaggampeta Mandalam East Godavari District AP	9346987073		False		27	Others	3123- 9638- 0067

Property Details as per documents/settlement #

Sch .No.	Survey Type.	Village/Locality /Street	Ward/Block	TS No.	Door No.	Plot No.	Patta No.	Flat No.	Flat Name	Property Desc	Land Extent	Boundaries
1	TS	Adavipolam/Near RIT/Near RIT	F/13	2/3			92			H.00-A.06- Ca.18 (618- 00 Sq.Mts.)	618 Sq.Mt	(E)-21-20 Mts. Property bearing T.S.No.F/13/3/2.; (W)-26-00 Mts. Property bearing T.S.No.F/13/2/2.; (N)-23-00 Mts. Property bearing T.S.No.F/13/2/3pt.; (S)-29-20 Mts. Channel-cum-Flood Bank Road.

Previous Document Details

Sch.No.	Previous Doc No	Previous Doc Year	Reference Volume
1	268	2006	0

TS Details

Sub Div 1	Sub Div 2	v 4	Sub D
3	0		0



R.JOTHI VENKADESWARA RAO
Sub-Registrar Office: Yanam

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**GOVERNMENT OF PUDUCHERRY
REGISTRATION DEPARTMENT**
Appointment-slip for Presentation of Document

Cadastral Details							
Sch.No	Cad.No	Sub Div 1	Sub Div 2	Sub Div 3	Sub Div 4	Sub Div 5	Other Sub Div
	10	14	25	0	0	0	0
	3	7	9	0	0	0	0

Calculation Of Stamp Duty (Average Annual Rent)					
Rent [1]:	10,000	Advance Amount:	50,000		
Year	Increment In		Increment Amount ₹ [2]	New Rent[1]+cum([2])[3]	Annual Rent [3]*12
	Amount (Y/N)	Percentage (Y/N)			
1	N	N	0	10000	120000
2	N	N	0	10000	120000
3	N	N	0	10000	120000
4	N	N	0	10000	120000
5	N	N	0	10000	120000
6	N	N	0	10000	120000
7	N	N	0	10000	120000
8	N	N	0	10000	120000
9	N	N	0	10000	120000
10	N	N	0	10000	120000
11	N	N	0	10000	120000
12	N	N	0	10000	120000
13	N	N	0	10000	120000
14	N	N	0	10000	120000
15	N	N	0	10000	120000
16	N	N	0	10000	120000
17	N	N	0	10000	120000
18	N	N	0	10000	120000
19	N	N	0	10000	120000
20	N	N	0	10000	120000
21	N	N	0	10000	120000
22	N	N	0	10000	120000
Average Annual Rent:		120000	Total Annual Rent:		2640000

Details of Registration Fees							
Stamp Duty (Doc) Rs.	Stamp Duty Payable Rs.	Transfer Duty Payable Rs.	Registration Fee Payable Rs. [1]	Copying Fee Rs. [2]	Endorsement Fee Rs. [3]	Other Fee Rs. [4]	Total Amount Payable Rs. [1+2+3+4]
21,000	21,000		946	0.5	0.5	100	1047

Please fill the details for Patta transfer			
SI No.	CHECK LIST	YES	NO
1	Whether the seller name(s) mentioned above is Correct and has no spelling errors ?	<input type="checkbox"/>	<input type="checkbox"/>
2	Whether the Survey Number, sub-division number and extent of transaction mentioned are correct?	<input type="checkbox"/>	<input type="checkbox"/>
3	Whether the seller and the buyer have consented to provide their Aadhaar number and Mobile number?	<input type="checkbox"/>	<input type="checkbox"/>
4	Whether the buyer already has a Patta Number in the same village?	<input type="checkbox"/>	<input type="checkbox"/>

DECLARATION

[Handwritten Signature]

Details/Information furnished by me is true to th

[Handwritten Signature]
KAMIC



SWATHI, A. L.L.B.

* Stamp Duty shall be paid on the value of the document whichever is higher
Settlement copy shall be enclosed

Sub-Registrar Office: Yanam

CERTIFIED COPY
Regn. No. MS-1871/2010



FORM-1
FORM OF APPLICATION FOR SEEKING INFORMATION
UNDER THE RIGHT TO INFORMATION ACT, 2005

I.D. No.

(For official use)

RN696233990IN IVR:8278696233990
RE YANAM S.O (533464)
Counter No:5,14/06/2025,10:30
To:TEH P10,BT
PIN:533464, Yanam S.O
From:PENHADA RAT,KAMISEETY STREET
Wt:20gms,REQ=17.0
Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002668888)(Wear mask -Stay safe)

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To
The Public Information Officer-cum-
Deputy Tahsildar,
Sub Taluk
Yanam-533464.

1. Name of the Applicant : Pennada Ranta Kishore

2. Address of the Applicant :Door No.4-9-009,
Kamisetty Street,
Yanam-533464.

3. Particulars of Information

(A) Concerned Department : O/o Sub taluk.

(B) Particulars of Information Required :

(i) Details of Information Required :



Please furnish details with copies, as per the revenue records, of following queries:

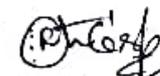
1. List of all "Ponds" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
2. List of all "Canals" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
3. List of all "Rivers" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
4. List of all "Streams" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
5. List of all "Creeks" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
6. List of all "Lakes" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
7. List of all "Wetlands" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
8. List of all "Irrigation Channels" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
9. List of all "Water Channels" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
10. List of all "Channels" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.
11. List of all "Drains" existing in entire Yanam territory with their respective survey numbers, respective extents in hectares with dimensions such as length, breadth etc. with names of respective locations all along.

(ii) Period above which information asked for: as above

(iii) Other Details : Nil

4. A fee of Rs.10 (Rupees to ten only) has been deposited in the office of the Public Information officer vide receipt No. dt.Court Fee Stamp for Rs.10/-.

Place : YANAM,
Date : 13-06-2025.


Signature of Applicant.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF REVENUE AND DISASTER MANAGEMENT
SUB-TALUK OFFICE, YANAM

No.37/ DTRY /RTI /2023-24/114

&&&

dt. 01.07.2025

To
Thiru. Pennada Ratna Kishore,
D.No.4-9-009,
Kamisetty Street,
Yanam-533464.

Sir,

Sub: DTRY – Furnishing of information in respect of application under Right to Information Act, 2005 – Reg.

Ref: Your Form-I RTI application dated.13.06.2025
&&&

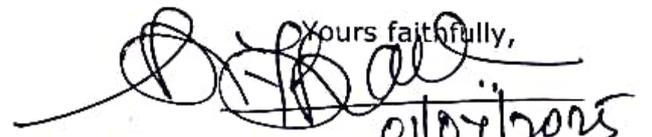
With reference to the order cited above, I am supplying the information sought by you under Right to Information Act'2005.

Information sought @ SI.No	Information supplied
R. No. 1,2,3,4,5,6,7,8, 9,10 & 11	Yanam Revenue Villages: Ward A : Mettacuru , Ward: C, Kanakalapeta, Ward- D, Francethippa & Ward: F, Adavipolam Details of lands, Ponds, Creeks, Canals, Channels etc. Copies enclosed

As per section 19 of the Right to information Act 2005, you may file an appeal to the 1st Appellate Authority within 30 days after receipt of this reply.

Name and address of the 1st Appellate Authority

RA-Deputy Collector (Rev),
Yanam

Yours faithfully,

01/07/2025
DEPUTY TAHSILDAR (REV) - Cum -
PUBLIC INFORMATION OFFICER
YANAM

Encl: as above

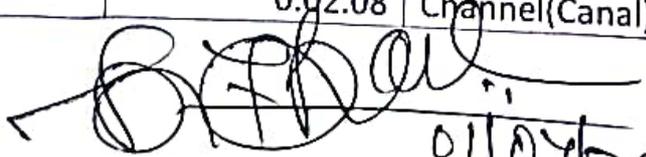
Yanam, Ward A : Mettacuru

Ward: Mettacuru – Details of lands, Ponds, Creeks, Canals, Channels etc.

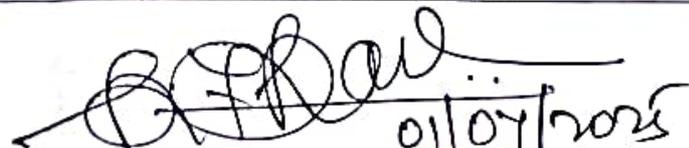
Sl.No.	Town Survey Number	R.S.No.	Category	Extent in H.00-A.00-Ca.00	Nature of the Land
1	A/4/67	32/10	G.P.	0.24.25	Tank (Pond)
2	A/7/1	83/1	G.P.	5.81.00	River Koringa
3	A/7/11/2	83/8	G.P.	12.55.78	River Koringa
4	A/9/40	137, 138/1, 138/2, 138 bis		9.52.40	Water Tank(Pond)
5	A/1/5/3	5/3	G.P.	0.07.20	River Koringa
6	A/1/7	7	G.P.	1.59.00	River Koringa
7	A/1/6/3	6/3	G.P.	0.06.32	Path Way
8	A/1/8/3	8/3	G.P.	0.02.63	Path Way
9	A/1/8/5	8/5	G.P.	0.12.78	Path Way
10	A/1/8/8	8/8	G.P.	0.01.88	Path Way
11	A/1/9/1	9/1	G.P.	0.50.00	River Koringa
12	A/1/10/1	10/1	G.P.	0.55.00	Flood Bank
13	A/1/10/2		G.P.	0.01.55	Flood Bank
14	A/1/10/3		G.P.	0.11.83	Flood Bank
15	A/2/1	12	G.P.	0.61.00	River Koringa
16	A/2/4/2	15/2	G.P.		Channel(Canal)
17	A/2/6,	17	G.P.	0.50.00	Channel(Canal)
18	A/2/7,		G.P.	1.64.60	Korangi River
19	A/2/9/8	19/8	G.P.	0.18.60	Channel(Canal)
20	A/2/10	20	G.P.	0.30.80	Channel(Canal)
21	A/2/11/7	24/7	G.P.	0.06.95	Channel(Canal)
22	A/2/12	21	G.P.	0.85.80	Channel(Canal)
23	A/2/13	22	G.P.	0.63.20	Channel(Canal)
24	A/2/14/10	23/9	G.P.	0.09.60	Channel(Canal)
25	A/2/15/4	25/7	G.P.	0.06.80	Channel(Canal)
26	A/2/17/5	27/5	G.P.	0.01.57	Channel(Canal)
27	A/2/17/11	27/10	G.P.	0.05.00	Channel(Canal)
28	A/2/18/7	29/7	G.P.	0.09.60	Channel(Canal)
29	A/2/19/3	28/3	G.P.	0.03.96	Channel(Canal)
30	A/2/19/6	28/6	G.P.	0.00.63	Channel(Canal)
31	A/3/1/1	60pt	G.P.	0.23.80	Channel(Canal)
32	A/3/5	46	G.P.	0.12.60	Flood Bank
33	A/3/6/1	45/1	G.P.	0.20.00	Channel(Canal)
34	A/3/7	44	G.P.	0.86.00	QDAI


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35	A/3/8	47	G.P	0.15.00	Channel(Canal)
36	A/3/9	43	G.P	0.17.00	Flood Bank
37	A/3/10	42	G.P	0.38.40	Flood Bank
38	A/3/11/5	41/5	G.P	0.00.90	Flood Bank
39	A/3/12/3	40/3	G.P	0.00.46	Channel(Canal)
40	A/3/12/8	40/8	G.P	0.08.80	Channel(Canal)
41	A/3/13/7	39/5	G.P	0.15.00	Channel(Canal)
42	A/3/14/1	50/1	G.P	0.00.50	Channel(Canal)
43	A/3/14/8	50/7	G.P	0.37.46	Channel(Canal)
44	A/3/15/8	49/8	G.P	0.06.40	Channel(Canal)
45	A/3/26/3	68/3	G.P	0.00.76	Channel(Canal)
46	A/3/27/3	67/3	G.P	0.03.40	Channel(Canal)
47	A/3/27/9	67/9	G.P	0.05.40	Channel(Canal)
48	A/3/33/6	52-9B	G.P	0.05.40	Channel(Canal)
49	A/3/34/3	51/1C	G.P	0.10.00	Channel(Canal)
50	A/3/37/5	38/5	G.P	0.23.00	Channel(Canal)
51	A/3/38/6	78/6	G.P	0.18.60	Channel(Canal)
52	A/3/40/2	76/2	G.P	0.18.40	Channel(Canal)
53	A/3/41/1	77/1	G.P	0.26.00	Channel(Canal)
54	A/3/42	100	G.P	0.14.60	Channel(Canal)
55	A/4/19	32/6pt	G.P	0.00.48	Path Way
56	A/14/21	32/6pt	G.P	0.00.04	Well
57	A/4/22	32/6pt	G.P	0.00.08	Path Way
58	A/4/29	32/6pt	G.P	0.07.65	Path Way
59	A/4/34	32/6pt	G.P	0.00.75	Path Way
60	A/4/46	32/6pt	G.P	0.02.00	Path Way
61	A/4/49	32/6pt	G.P	0.00.90	Path Way
62	A/4/53	32/6pt	G.P	0.00.08	Path Way
63	A/4/57	32/6pt	G.P	0.00.42	Path Way
64	A/4/74	37/6	G.P	0.00.67	Channel(Canal)
65	A/5/1/2	31/2	G.P	0.00.19	Path Way
66	A/5/1/3	31/2	G.P	0.00.41	Path Way
67	A/5/1/4	31/2	G.P	0.00.28	Path Way
68	A/5/1/5	31/6pt	G.P	0.00.16	Path Way
69	A/5/4/3		G.P	0.01.50	Channel(Canal)
70	A/5/5/7	36/7	G.P	0.13.07	Tank (Pond)
71	A/6/1	79/1	G.P	0.20.12	Channel(Canal)
72	A/6/3		G.P	0.01.33	Channel(Canal)
73	A/6/16	79/11pt	G.P	0.00.05	Path Way
74	A/6/20	79/11pt	G.P	0.00.82	Path Way
75	A/6/23	79/11pt	G.P	0.01.40	Path Way
76	A/6/33	79/11pt	G.P	0.02.08	Channel(Canal)


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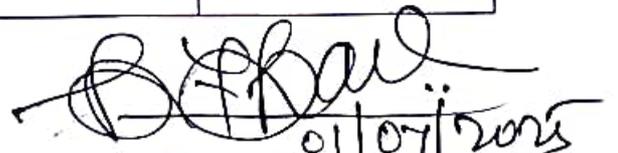
77	A/6/38	79/11pt	G.P	0.00.10	Path Way
78	A/6/44	79/11pt	G.P	0.00.30	Path Way
79	A/6/54	79/11pt	G.P	0.00.27	Path Way
80	A/6/56	79/11pt	G.P	0.00.14	Path Way
81	A/6/62	79/11pt	G.P	0.00.25	Path Way
82	A/6/66	79/11pt	G.P	0.00.91	Path Way
83	A/6/67	79/11pt	G.P	0.00.09	Path Way
84	A/6/73	79/11pt	G.P	0.01.82	Path Way
85	A/6/85	79/11pt	G.P	0.00.32	Path Way
86	A/6/91	79/11pt	G.P	0.00.43	Path Way
87	A/6/99	35,82pt	G.P	0.07.20	Street
88	A/7/3	83/2	G.P	0.35.00	Flood Bank
89	A/7/6	83/3	G.P	0.25.00	Flood Bank
90	A/7/8	83/5	G.P	0.08.75	Flood Bank
91	A/8/2	81	G.P	0.34.00	Channel(Canal)
92	A/8/3	82	G.P	0.26.30	Flood Bank
93	A/8/7/2	87/2	G.P	0.04.00	Channel(Canal)
94	A/8/11/4	91/4	G.P	0.67.00	Channel(Canal)
95	A/8/12	92	G.P	0.20.00	Road
96	A/8/13/9	93/6	G.P	0.03.50	Channel(Canal)
97	A/9/1	110	G.P	0.20.80	Channel(Canal)
98	A/9/3	111	G.P	0.13.30	Channel(Canal)
99	A/9/5/3	114/3	G.P	0.03.50	Channel(Canal)
100	A/9/7/4	115/4	G.P	0.04.34	Channel(Canal)
101	A/9/15	100pt	G.P	0.09.40	Channel(Canal)
102	A/9/16	99	G.P	0.22.80	Channel(Canal)
103	A/9/17	98	G.P	0.13.40	Channel(Canal)
104	A/9/18/1	121/1	G.P	0.01.80	Channel(Canal)
105	A/9/22/1	116/2	G.P	0.10.20	Channel(Canal)
106	A/9/23/1	118/1	G.P	0.09.00	Channel(Canal)
107	A/9/26	97	G.P	0.15.50	Channel(Canal)
108	A/9/27	125	G.P	0.16.80	Channel(Canal)
109	A/9/29	126	G.P	0.23.50	Road
110	A/9/30	127	G.P	0.23.00	Road
111	A/9/33	130	G.P	0.17.60	Channel(Canal)
112	A/9/37	134	G.P	0.38.00	Road
113	A/9/39/2	136pt	G.P	0.16.00	Channel(Canal)
114	A/9/41	138	G.P	0.38.00	Channel(Canal)
115	A/3/12/11	40/5	G.P	0.08.00	Street


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Yanam: Ward: Kanakalapeta

Ward C : Kanakalapeta- Details of lands, Ponds, Creeks, Canals, Channels etc.

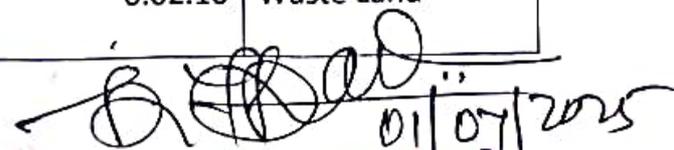
Sl.No.	Survey No.	R.S.No.	Type of Land	Extent H.00-A.00-Ca.00	Nature of Land
1	C/1/1/1	1/1	G.P.	0.02.06	CHANNEL (canal)
2	C/1/2	2	G.P.	0.43.60	CHANNEL (canal)
3	C/1/3/1	3/1	G.P.	0.02.40	CHANNEL (canal)
4	C/1/5/5	5/5	G.P.	0.04.60	CHANNEL (canal)
5	C/1/5/8	5/8	G.P.	0.10.00	CHANNEL (canal)
6	C/1/8	12	G.P.	0.37.40	CHANNEL (canal)
7	C/1/9	15	G.P.	0.23.80	CHANNEL (canal)
8	C/1/10	16	G.P.	0.25.80	CHANNEL (canal)
9	C/1/11/1	17/1	G.P.	0.29.80	Path Way
10	C/1/11/3	17/3	G.P.	0.00.80	CHANNEL (canal)
11	C/1/12/1	19/1	G.P.	0.05.80	CHANNEL (canal)
12	C/1/12/4	19/4	G.P.	0.03.70	CHANNEL (canal)
13	C/1/13/3	22/3	G.P.	0.06.80	CHANNEL (canal)
14	C/1/13/9	22/9	G.P.	0.07.20	CHANNEL (canal)
15	C/1/14/5	18/1	G.P.	0.01.92	CHANNEL (canal)
16	C/1/14/6	18/7	G.P.	0.00.49	CHANNEL (canal)
17	C/1/15/5	14/5	G.P.	0.01.17	CHANNEL (canal)
18	C/1/16/1	13/1	G.P.	0.09.40	CHANNEL (canal)
19	C/1/16/4	13/4	G.P.	0.00.25	CHANNEL (canal)
20	C/1/17/5	23/5	G.P.	0.07.20	CHANNEL (canal)


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21	C/1/17/2	23/12	G.P.	0.07.20	CHANNEL (canal)
22	C/1/17/14	23/14	G.P.	0.07.00	CHANNEL (canal)
23	C/1/18/5	11/5	G.P.	0.05.80	CHANNEL (canal)
24	C/1/18/7	11/7	G.P.	0.04.20	CHANNEL (canal)
25	C/1/19/2	24/2	G.P.	0.00.50	CHANNEL (canal)
26	C/1/19/4	24/4	G.P.	0.04.00	CHANNEL (canal)
27	C/1/19/7	24/6	G.P.	0.04.80	CHANNEL (canal)
28	C/1/20	20	G.P.	0.18.60	CHANNEL (canal)
29	C/1/21	9	G.P.	0.24.00	CHANNEL (canal)
30	C/1/22/6	25/2	G.P.	0.01.20	CHANNEL (canal)
31	C/1/23/1	35/1	G.P.	0.30.20	CHANNEL (canal)
32	C/1/23/2	35/2	G.P.	0.29.40	Flood Bank
33	C/1/24/1	26/1	G.P.	0.29.03	CHANNEL (canal)
34	C/1/24/2	26/2	G.P.	0.28.36	Flood Bank
35	C/1/25/1	27/1	G.P.	0.21.93	CHANNEL (canal)
36	C/1/25/2	27/2	G.P.	0.20.82	Flood Bank
37	C/1/26/1	21/1	G.P.	0.27.28	CHANNEL (canal)
38	C/1/26/2	21/2	G.P.	0.23.23	Flood Bank
39	C/1/27/1	20/1	G.P.	1.48.60	CHANNEL (canal)
40	C/1/27/2	20/2	G.P.	0.24.80	Flood Bank
41	C/1/28	29	G.P.	0.85.30	CHANNEL (canal)
42	C/1/30/1	31/1	G.P.	0.02.00	Path Way
43	C/1/30/3	31/3	G.P.	0.05.40	Path Way
44	C/1/31/2	32/2	G.P.	0.60.80	Path Way
45	C/1/32	28	G.P.	0.67.00	CHANNEL (canal)
46	C/1/33	34	G.P.	1.48.60	CHANNEL (canal)
47	C/1/34/2	33/2	G.P.	0.19.50	Path Way
48	C/2/16	8/2pt.	G.P.	0.02.50	Path Way
49	C/2/18	8/1pt.; 8/2pt.	G.P.	0.01.54	Path Way
50	C/2/23	8/2pt.	G.P.	0.00.34	Path Way
51	C/2/46	8/43	G.P.	0.05.90	ROAD


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52	C/2/50	8/25	G.P.	0.00.16	Path Way
53	C/2/60	8/34	G.P.	0.00.15	Path Way
54	C/2/66	8/39	G.P.	0.00.23	Path Way
55	C/2/76	8/49	G.P.	0.00.06	Path Way
56	C/2/87	8/59	G.P.	0.00.53	Path Way
57	C/2/91	8/64pt.	G.P.	0.00.52	Path Way
58	C/2/95	8/66, 68	G.P.	0.00.54	Path Way
59	C/2/107	8/2pt.	G.P.	0.25.70	TANK (Pond)
60	C/2/118	8/128	G.P.	0.01.99	Street
61	C/2/123	8/2pt.	G.P.	0.03.30	Path Way
62	C/2/124	8/9pt.; 8/11pt.	G.P.	0.21.00	Street
63	C/3/1	186	G.P.	0.03.80	Street
64	C/3/8	119	G.P.	0.00.32	Path Way
65	C/3/11	99pt.	G.P.	0.00.30	Path Way
66	C/3/20	104	G.P.	0.02.10	Path Way
67	C/3/26	108	G.P.	0.00.11	Path Way
68	C/3/32	8/5pt.	G.P.	0.10.33	TANK (Pond)
69	C/3/34	8/2pt.	G.P.	0.00.82	CHANNEL (canal)
70	C/3/37	8/2pt.	G.P.	0.01.71	Path Way
71	C/3/38	8/6pt.	G.P.	0.09.98	Road
72	C/3/44	8/6pt.	G.P.	0.01.27	Street
73	C/3/47	8/13pt.; 8/14pt.; 8/20pt.	G.P.	0.11.80	CHANNEL (canal)
74	C/3/49	8/9pt.; 8/15pt.; 8/20pt.	G.P.	0.01.20	Path Way
75	C/3/61	8/9pt.	G.P.	0.01.58	Path Way
76	C/3/66	8/9pt. 8/13pt.	G.P.	0.01.22	Path Way
77	C/3/71	8/9pt.; 6pt.; 19pt. 20pt.	G.P.	0.09.05	Road
78	C/3/72	8/6pt.	G.P.	0.13.58	Road
79	C/3/74	8/8pt.	G.P.	0.03.58	CHANNEL (canal)
80	C/3/75	8/8pt.; 8/6pt.	GD	0.05.07	Waste Land
81	C/3/76	8/9pt.; 6pt.	GP	0.11.55	Road
82	C/3/77	8/6pt. 8/12pt.	G.M	0.02.10	Waste Land


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83	C/3/87	8/9pt. 8/12pt.	GP	0.00.90	Path Way
84	C/3/91	8/9pt.	GP	0.01.18	Path Way
85	C/3/97	8/9pt.	GP	0.01.42	Path Way
86	C/3/113	8/20pt.	GP	0.14.40	Road
87	C/4/1	8/9pt.	GP	0.05.20	CHANNEL (canal)
88	C/4/4	8/9pt.	GP	0.05.08	CHANNEL (canal)
89	C/4/12	8/9pt.	GP	0.02.80	Street
90	C/4/19	8/9pt.	GP	0.01.38	Path Way
91	C/4/24	8/9pt.; 19pt.; 18pt.	GP	0.00.19	Path Way
92	C/4/26	8/9pt.; 19pt.; 18pt.	GP	0.01.15	Path Way
93	C/4/34	8/9pt.	GP	0.00.14	Path Way
94	C/4/39	8/9pt. 11pt.; 19pt. 18pt.	GP	0.24.62	Road
95	C/4/40	8/9pt.	GP	0.01.32	CHANNEL (canal)
96	C/4/43	8/9pt.	GP	0.02.30	CHANNEL (canal)
97	C/4/52	8/9pt.	GP	0.00.45	CHANNEL (canal)
98	C/4/62	8/18pt.	GP	0.08.39	Road
99	C/5/2	37pt. 9pt.; 12pt.; 18pt.; 19pt.; 15pt.	GP	0.01.45	Road
100	C/5/5	37/9pt.	GP	0.00.20	Lane
101	C/5/10	37/15pt.	GP	0.00.30	Path Way
102	C/5/19/A	37/27pt.	GP	0.12.16	Path Way
103	C/5/27	37/31pt.	GP	0.00.56	Path Way
104	C/5/32	37/34	GP	0.01.25	Path Way
105	C/5/37	37/31	GP	0.00.34	Path Way
106	C/5/41	37/14	GP	1.12.90	Tank (Pond)
107	C/5/46	37/38	GP	0.18.85	Road
108	C/5/47	36/11pt.	GP	0.00.12	Over Head Tank
109	C/5/48	36/1	GP	1.67.65	Tank (Pond)
110	C/6/3	55/4	GP	0.00.69	CHANNEL (canal)
111	C/7/1	38	GP	0.47.00	ODAI (Water Gunta)
112	C/7/4/1	41/1	GP	0.46.00	CHANNEL (canal)
113	C/7/4/2	41/2	GP	0.12.40	Flood Bank Road

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114	C/7/5/2	42/2	GP	0.00.40	CHANNEL (canal)
115	C/7/7/9	44/9	GP	0.04.00	CHANNEL (canal)
116	C/7/8/5	45/2	GP	0.04.20	CHANNEL (canal)
117	C/7/8/10	45/8	GP	0.09.00	CHANNEL (canal)
118	C/7/9/1	46/1	GP	0.35.60	CHANNEL (canal)
119	C/7/9/2	46/2	GP	0.09.20	Flood Bank
120	C/7/10/2	47/2	GP	0.12.60	Flood Bank
121	C/7/10/1	47/1	GP	0.32.60	CHANNEL (canal)
122	C/7/11/2	48/2	GP	0.03.50	CHANNEL (canal)
123	C/7/14/1	51/1	GP	0.41.00	CHANNEL (canal)
124	C/7/14/2	51/2	GP	0.10.40	Flood Bank
125	C/7/15/2		GP	0.01.19	CHANNEL (canal)
126	C/7/15/3	52/3	GP	0.07.00	CHANNEL (canal)
127	C/7/17/2	54/3	GP	0.25.70	CHANNEL (canal)
128	C/7/18/1		GP	0.13.75	CHANNEL (canal)
129	C/7/19/1	56/1	GP	0.60.00	CHANNEL (canal)
130	C/7/19/2	56/2	GP	0.11.80	Flood Bank
131	C/7/23/1	60/1		0.39.00	CHANNEL (canal)
132	C/7/23/2	60/2		0.10.40	Flood Bank
133	C/7/24	61		0.44.00	CHANNEL (canal)


 01/07/2025
 Deputy Tahsildar (Rev)
 YANAM

Yanam, Ward: Francetippa

Ward D : Francetippa – Details of lands, Ponds, Creeks, Canals, Channels etc.

Sl.No.	Town Survey Number	R.S.No.	Category	Extent in H.00-A.00-Ca.00	Nature of the Land
1	D/1/2/1	2/1	G.P	0.14.80	Channel(Canal)
2	D/1/11	1pt 3pt	G.P	1.62.40	Channel(Canal)
3	D/2/1	18	G.P	1.02.00	Channel(Canal)
4	D/2/2/2	19/2	G.P	1.31.00	Channel(Canal)
5	D/2/9/3	25/3	G.P	1.20.50	Channel(Canal)
6	D/2/10	26	G.P	0.38.12	Channel(Canal)
7	D/2/11/2	27/2	G.P	0.02.27	Channel(Canal)
8	D/3/3/1	32/1	G.P	0.06.29	Channel(Canal)
9	D/3/4/2	33/2	G.P	0.80.00	Channel(Canal)

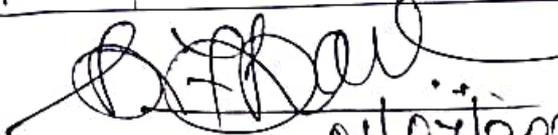

01/07/2025
Deputy Tahsildar (Rev)
YANAM

Yanam, Ward F : Adivipolam

Ward: Adivipolam – Details of lands, Ponds, Creeks, Canals, Channels etc.

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Sl.No.	Town Survey Number	R.S.No.	Category	Extent in H.00-A.00-Ca.00	Nature of the Land
1	F/2/5/1	15/1	G.P	0.22.00	Channel(Canal)
2	F/2/10/1	50/1	G.P	0.14.64	Channel(Canal)
3	F/2/11/1	51/1	G.P	0.16.18	Channel(Canal)
4	F/2/13/1	55/1	G.P	0.17.20	Channel(Canal)
5	F/2/20/1	54/1	G.P	0.19.04	Channel(Canal)
6	F/2/21/1	65/1	G.P	0.13.69	Channel(Canal)
7	F/2/1/2	41/1pt	G.P	0.14.50	Flood Bank
8	F/2/1/6	41/3	G.P	0.28.00	Flood Bank
9	F/2/5/2	45/2	G.P	0.52.00	Flood Bank
10	F/2/10/2	50/2	G.P	0.37.92	Flood Bank
11	F/2/11/2	51/2	G.P	0.39.68	Flood Bank
12	F/2/13/2	55/2	G.P	6.40.46	Flood Bank
13	F/2/20/2	54/2	G.P	0.15.46	Flood Bank
14	F/2/21/2	65/2	G.P	0.25.31	Flood Bank
15	F/3/19/1		G.P	0.25.00	Channel(Canal)
16	F/7/10/1		G.P	0.24.50	Channel(Canal)
17	F/7/10/2		G.P	0.32.50	Flood Bank
18	F/7/11/1		G.P	0.23.00	Channel(Canal)
19	F/7/11/2		G.P	0.32.46	Flood Bank
20	F/11/17/1		G.P	0.14.51	Channel(Canal)
21	F/11/17/2		G.P	0.26.40	Flood Bank
22	F/11/20/2		G.P	0.90.40	Flood Bank
23	F/11/20/1		G.P	0.03.20	Channel(Canal)
24	F/11/21/1		G.P	0.16.40	Channel(Canal)
25	F/11/21/2		G.P	0.62.40	Flood Bank
26	F/11/11/1		G.P	0.20.89	Channel(Canal)
27	F/11/11/2		G.P	0.66.80	Flood Bank
28	F/11/12/1		G.P	0.17.88	Channel(Canal)
29	F/11/12/2		G.P	0.54.00	Flood Bank
30	F/11/7/1		G.P	0.20.80	Channel(Canal)
31	F/11/7/2		G.P	0.70.60	Flood Bank
32	F/13/7/1		G.P	0.20.80	Channel(Canal)
33	F/13/7/2		G.P	0.78.50	Flood Bank
34	F/13/6/1		G.P	0.13.20	Channel(Canal)
35	F/13/6/2		G.P	0.59.00	Flood Bank
36	F/13/5		G.P	0.41.40	Flood Bank

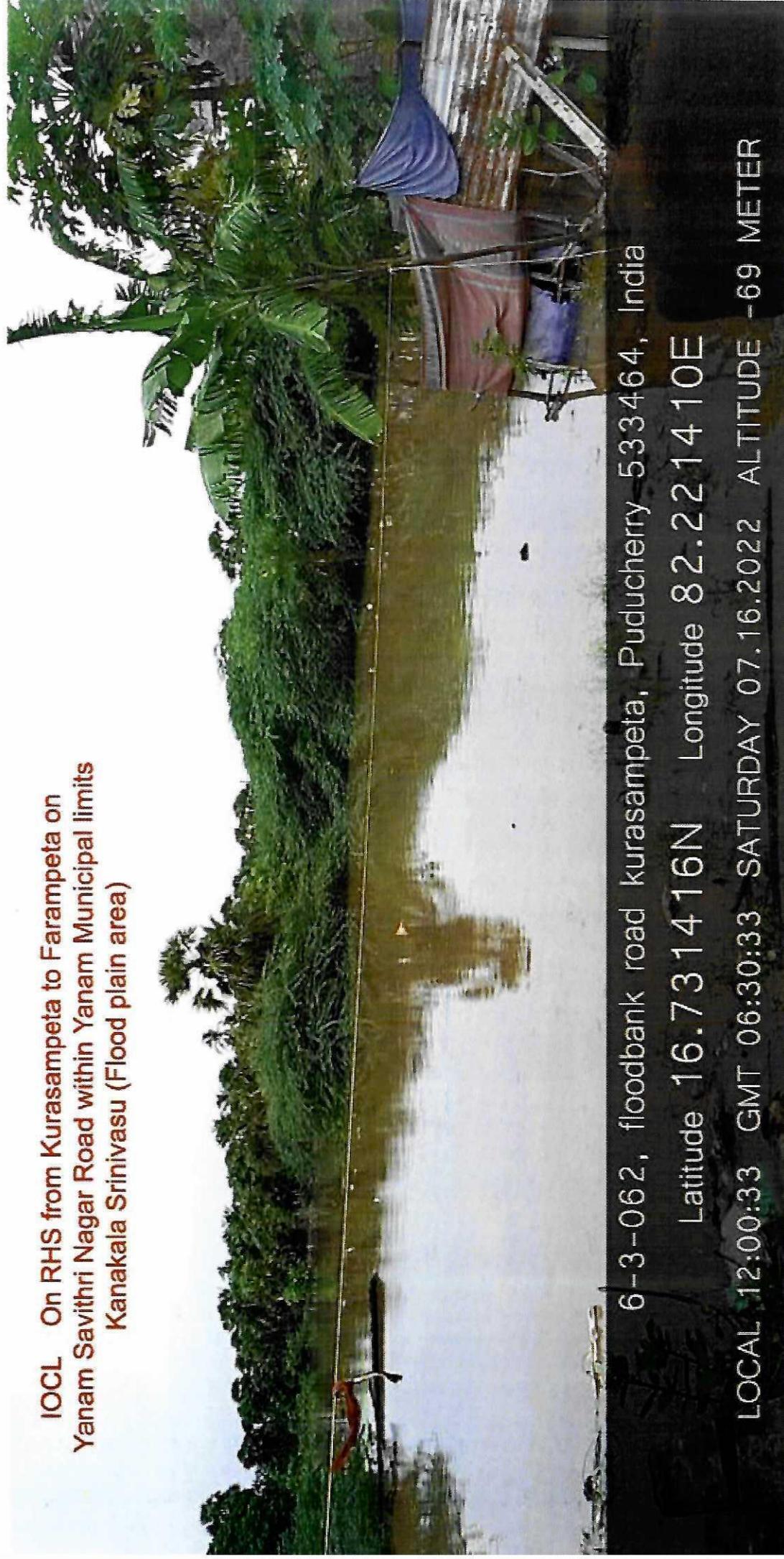

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Deputy Tahsildar (Rev)
YANAM

Relevant Survey Numbers of Canals adjacent cum near of 11 locations proposed retail outlets:

S.No.	Name of the Location where retail outlet is proposed	Name of the selected applicant	Relevant Survey Number of the Water Bodies
1	IOCL: From NH 216 Junction to New Buss Stand, Yanam on Draksharama Road within Yanam Municipal Limits (Not on NH)	Mr. Yarlagadda Abbulu	Ward A - Mettacuru Sl.No.4 – T.S.No.A/9/40 – Nalla Tank (POND) – French Channel (Canal) Sl.No.107, 108, 111 - - T.S.Nos. A/9/26; A/9/27; A/9/33
2	IOCL: On RHS From Jawaharlal Nehru Statue Towards Kotipalli on Yanam to Kotipalli Road, Within Yanam Municipal Limits (Not on NH)	Ms. Volety Sridevi	Ward C – Kanakalapeta Sl.No.14 – T.S.No. C/1/13/9 – Canal
3	IOCL: On RHS from Kurasampeta to Farampeta on Yanam Savithri Nagar Road within Yanam Municipal Limits	Mr. Kanakala Srinivasu	Ward E – Kurasampeta T.S.No. E/2 And also Gowthami Godavari Riverbed.
4	IOCL: From NH 216 Junction to Dr BR Ambedkar Vigyan Bhavan on Gopal Nagar road, within Yanam Municipal Limits (Not on NH)	Ms. Mohana Sri Suraaga Dara	Ward A – Mettacuru Sl.No.45 – T.S.No. A/3/26/3 - Canal
5	IOCL: From Adavipolam to Kurasampeta on Flood Bank Road (RHS) within Yanam Municipal Limits	Mr. Chinta Ashokraj	Ward F – Adavipolam Sl.No.20 – T.S.No. F/11/17/1
6	IOCL: Yanam on NH 216 (Within Municipal Limits)	Ms. Aadurti Ganeswari	No Plot – decided – till date.
7	HPCL: Within Yanam Municipality Limits (Not on NH)	Ms. Lakshmi Soujanya Kodi	Ward C – Kanakalapeta Sl.No.123 – T.S.No. C/7/14/1
8	HPCL: Within 2 Kms of GMC Balayogi Bridge on NH-216, On LHS Towards	Mr. Nandikolla Vigna Praveen	Ward D – Franceithippa Sl.No.2 – T.S.No. D/1/11 Channel cum Canal and

	Kakinada (Within Yanam Municipal Limits)		Riverbed of River Gowthami Godavari – located within flood bank (Gowthami Left Flood Bank) and River Course.
9	BPCL: Yanam Bypass On NH 216, LHS towards Kakinada	Ms. Lakshmi Soujanya Kodi	No Plot – decided – till date.
10	BPCL: Within Yanam Municipal Limits, On either side of Draksharama-Yanam Road	Mr. Kanneedi Devi Krishna	Ward A - Mettacuru Sl.No.4 – T.S.No.A/9/40 – Nalla Tank (POND) – French Channel (Canal) Sl.No.107, 108, 111 -- T.S.Nos. A/9/26; A/9/27; A/9/33
11	BPCL: Within Yanam Municipal Limits, On either side of Savitri Nagar Road, (Not on NH or SH)	Mr. Thathapudi Veerababu	Ward F – Adavipolam Sl.No.1 – T.S.No. F/2/5/1 - Canal

**IOCL On RHS from Kurasampeta to Farampeta on
Yanam Savithri Nagar Road within Yanam Municipal limits
Kanakala Srinivasu (Flood plain area)**

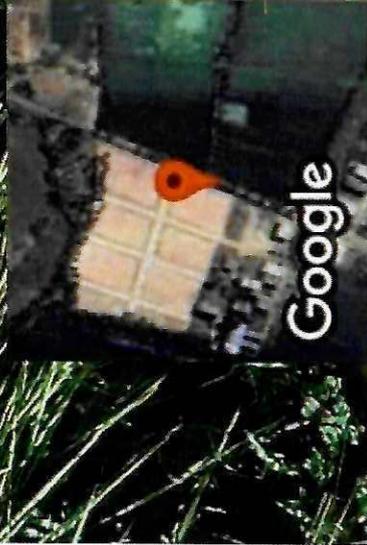


6-3-062, floodbank road kurasampeta, Puducherry 533464, India

Latitude 16.731416N Longitude 82.221410E

LOCAL 12:00:33 GMT 06:30:33 SATURDAY 07.16.2022 ALTITUDE -69 METER

IOCL: From NH 216 junction to Dr.B.R.Ambedkar Vigyan Bhavan on Gopal nagar road, within Yanam municipal limits (Not on NH) Mr. Mohana Sree Suraaga Dara (Mudy thumulu)



Google

GPS Map Camera

Yanam, Puducherry, India
Gopal Nagar Rd, Mettakurru, Yanam, Puducherry
533464, India
Lat 16.747455° Long 82.212902°
20/07/2025 12:04 PM GMT +05:30

OCCL: on RHS from Jawaharlal Nehru statue
towards Kotipalli on Yanam
To Kotipalli Road, within Yanam
Municipal Limits (Not on NH)

GPS Map Camera

Yanam, Puducherry, India

Jonnada - Yanam River Bund Rd, Yanam, Puducherry
533464, India

Lat 16.731118° Long 82.187498°

20/07/2025 12:24 PM GMT +05:30

Google

IOCL: From Nh216 Junction to
new busstand, Yanam on
Draksharama road within
Yanam Municipal limits (Not NH)
Yarlagadda Abbulu

GPS Map Camera

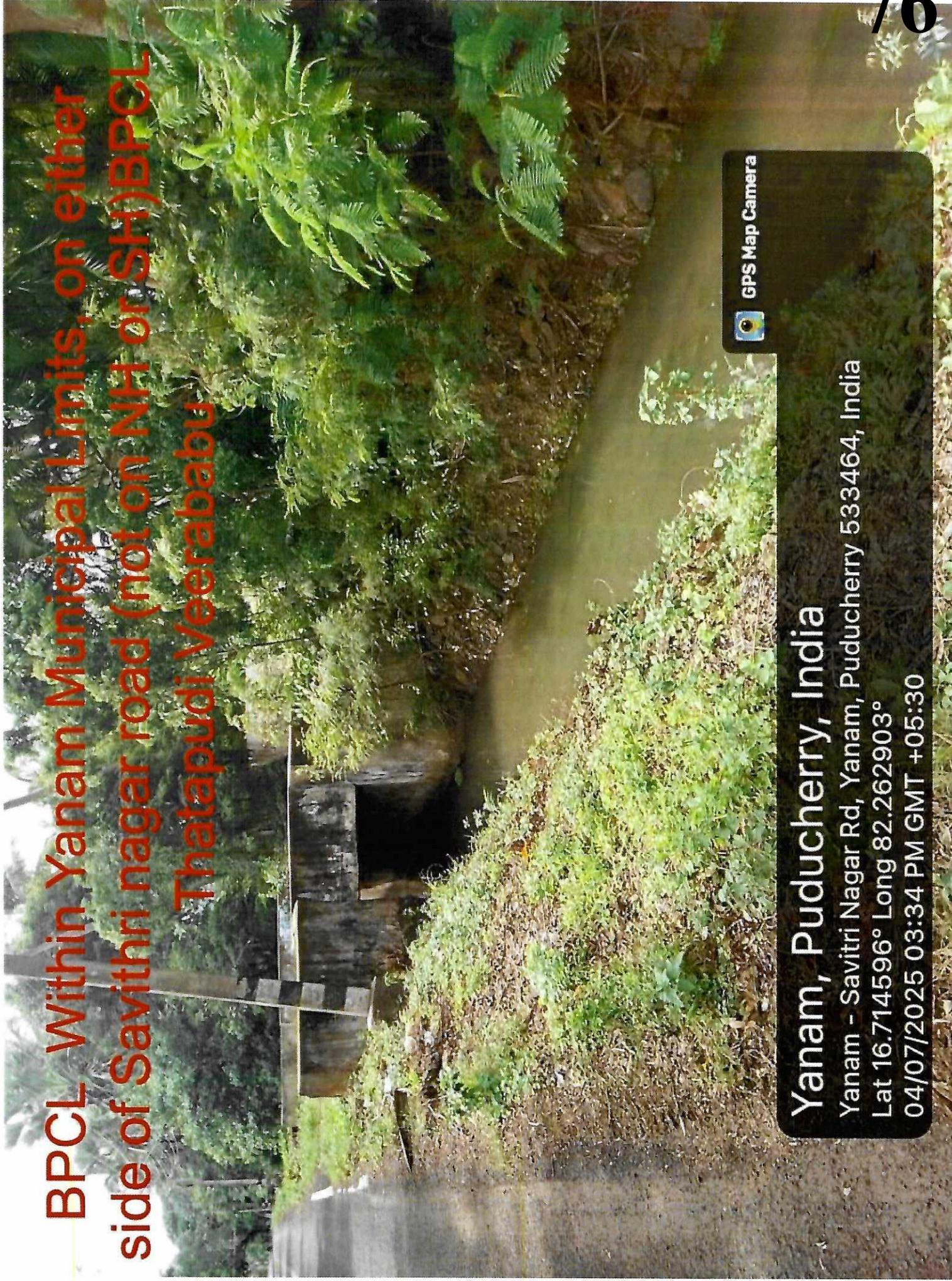
Yanam, Puducherry, India

P6q5+38h, Yanam, Puducherry 533464, India

Lat 16.737454° Long 82.208386°

04/07/2025 05:20 PM GMT +05:30

BPCL Within Yanam Municipal Limits, on either side of Savitri nagar road (not on NH or SH)BPCL Thatapudi Veerababu



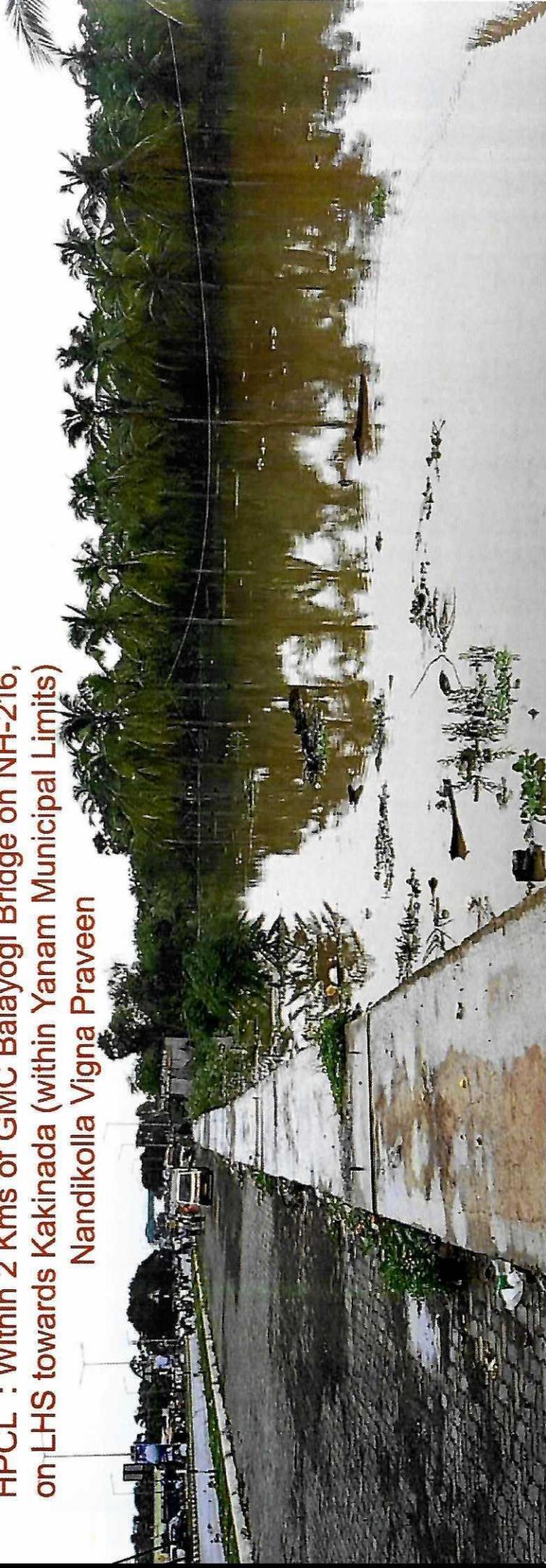
Yanam, Puducherry, India

Yanam - Savitri Nagar Rd, Yanam, Puducherry 533464, India

Lat 16.714596° Long 82.262903°

04/07/2025 03:34 PM GMT +05:30

**HPCL : Within 2 Kms of GMC Balayogi Bridge on NH-216,
on LHS towards Kakinada (within Yanam Municipal Limits)
Nandikolla Vigna Praveen**



P6H2+WWH, NH216, Yanam, Puducherry 533464, India

Latitude 16.730515N Longitude 82.202043E

LOCAL 16:42:27 GMT 11:12:27 SATURDAY 07.16.2022 ALTITUDE -58 METER

HPCL: Within Yanam Municipality limits (Not on NH)
Lakshmi Soujanya Kodi
(French Canal passing along and adjacent
to Kankalapeta flood bank)

 GPS Map Camera

Yanam, Puducherry, India

P6j2+hrf, Yanam, Puducherry 533464, India

Lat 16.731525° Long 82.201039°

20/07/2025 12:17 PM GMT +05:30



Google

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (SZ)**

O.A. No. 132 of 2025

Pennada Ratna Kishore

...Applicant

Versus

Union of India
And 20 Others

... Respondents

ADDITIONAL TYPED
SET OF PAPERS

M/s. S. Rishab Narayanan (MS/1958/2019)
Sunny Sheen Akkara (MS/2171/2020)
Counsel for Applicant

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